

THE FIRST SCHEDULE

CLASSIFICATION OF OFFENCES

EXPLANATORY NOTE: (1) In regard to offences under the Indian Penal Code, the entries in the second and third columns against a section the number of which is given in the first column are not intended as the definition of, and the punishment prescribed for, the offence in the Indian Penal Code, but merely as indication of the substance of the section.

(2) In this Schedule, (I) the expression "Magistrate of the first class" and "Any Magistrate" include Metropolitan Magistrates but not Executive Magistrates; (ii) the word "cognizable" stands for "a police officer may arrest without warrant"; and (iii) the word "non-cognizable" stands for "a police officer shall not arrest without warrant".

I- OFFENCES UNDER THE INDIAN PENAL CODE

Section 1	Offence non-cognizable 2	Punishment non-bailable 3	Cognizable or 4	Bailable or 5	By what Court 6
109	Abetment of any offence, if the act abetted is committed in consequence, and where no express provision is made for its punishment.	Same as for offence abetted.	According as offence abetted is cognizable or non-cognizable.	According as offence abetted is Bailable or non-Bailable.	Court by which offence abetted is triable.
110	Abetment of any offence, if the person abetted does the act with a different intention from that of the abettor.	Ditto	Ditto	Ditto	Ditto
111	Abetment of any offence, when one act is abetted and a different act is done; subject to the proviso.	Same as for offence intended to be abetted.	Ditto	Ditto	Ditto
113	Abetment of any offence, when an effect is caused by the act abetted different from that intended by the abettor.	Same as for offence committed.	Ditto	Ditto	Ditto
114	Abetment of any offence, if abettor is present when offence is committed.	Ditto	Ditto	Ditto	Ditto
115	Abetment of an offence, punishable with death or imprisonment for life, if the offence be not committed in consequence of the abetment. If an act which causes harm to be done in consequence of the abetment.	Imprisonment for 7 years and fine. Imprisonment for 14 years and fine.	According as offence abetted is cognizable or non-cognizable. Ditto	Non Bailable Ditto	Court by which offence abetted is triable. Ditto

116	Abetment of an offence, punishable with imprisonment, if the offence be not committed in consequence of the abetment.	Imprisonment extending to a quarter part of the longest term provided for the offence, or fine, or both	Ditto	Ditto	Ditto
	If the abettor or the person abetted be a public servant whose duty it is to prevent the offence.	Imprisonment extending to half of the longest term provided for the offence, or fine, or both.	Ditto	Ditto	Ditto
117	Abetting of an offence, punishable with imprisonment, if the offence be not committed in consequence of the abetment.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto	Ditto
118	Concealing a design to commit an offence punishable with death or imprisonment for life, if the offence be committed.	Imprisonment for 7 years and fine.	Ditto	Non-Bailable	Ditto
	If the offence be not committed.	Imprisonment for 3 years and fine.	Ditto	Bailable	Ditto
119	A public servant concealing a design to commit an offence which it is his duty to prevent, if the offence be committed.	Imprisonment extending to half of the longest term provided for the offence, or fine, or both.	Ditto	According as offence abetted is Bailable or non-Bailable	Ditto
	If the offence be punishable with death or imprisonment for life.	Imprisonment of 10 years.	Ditto	Non-Bailable	Ditto
	If the offence be not committed.	Imprisonment extending to a quarter part of the longest term provided for the offence, or fine, or both.	Ditto	Bailable	Ditto
120	Concealing a design to	Ditto	Ditto	According as	Ditto

	commit an offence punishable with imprisonment, if offence be committed.			offence abetted is Bailable or non-Bailable.	
	If the offence be not committed	Imprisonment extending to one-eighth part of the longest term provided for the offence, or fine, or both.	According as offence abetted is cognizable or non-cognizable.	Bailable	Court by which offence abetted is triable.
120B	Criminal conspiracy to commit an offence punishable with death, imprisonment for life or rigorous imprisonment for a term of 2 years or upwards	Same as for abetment of the offence which is the object of the conspiracy.	According as the offence which is the object of conspiracy is cognizable or non-cognizable.	According as offence which is object of conspiracy is bail able or non-Bailable.	Court by which abetment of the offence which is the object of conspiracy is triable.
	Any other criminal conspiracy.	Imprisonment for 6 months, or fine, or both.	Non-cognizable	Bailable	Magistrate of the first class.
121	Waging or attempting to wage war, or abetting the waging of war, against the Government of India.	Death, or imprisonment for life and fine.	Cognizable	Non-Bailable	Court of Session.
121A	Conspiring to commit certain offences against the State.	Imprisonment for life, or imprisonment for 10 years and fine.	Ditto	Ditto	Ditto
122	Collecting arms, etc., with the intention of waging war against the Government of India.	Imprisonment for life, or imprisonment for 10 year and fine.	Ditto	Ditto	Ditto
123	Concealing with intent to facilitate a design to wage war.	Imprisonment for 10 years and fine.	Ditto	Ditto	Ditto
124	Assaulting with intent to facilitate a design to wage war.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
124A	Sedition.	Imprisonment	Ditto	Ditto	Ditto

		for life and fine, or imprisonment for 3 years and fine, or fine.			
125	Waging war against any Asiatic power in alliance or at peace with the Government of India, or abetting the waging of such war.	Imprisonment for life and fine, or imprisonment for 7 years and fine, or fine.	Cognizable	Non-Bailable	Court of Session.
126	Committing depredation on the territories of any power in alliance or at peace with the Government of India.	Imprisonment for 7 years and fine, and forfeiture of certain property	Ditto	Ditto	Ditto
127	Receiving property taken by war or depredation mentioned in sections 125 and 126.	Ditto	Ditto	Ditto	Ditto
128	Public servant voluntarily allowing prisoner of State or war in his custody to escape.	Imprisonment for life, or imprisonment for 10 years and fine.	Ditto	Ditto	Ditto
129	Public servant negligently suffering prisoner of State or war in his custody to escape.	Simple imprisonment for 3 years and fine.	Ditto	Bailable	Magistrate of the first class.
130	Aiding escape of, rescuing or harbouring, such prisoner, or offering any resistance to the recapture such prisoner.	Imprisonment for life, or imprisonment for 10 years and fine.	Ditto	Non-Bailable	Court of Session.

CHAPTER VII OFFENCES RELATING TO THE ARMY,NAVY AND AIR FORCE

131	Abetting mutiny, or attempting to seduce an officer, soldier, sailor or airman from his allegiance or duty.	Imprisonment for life, or imprisonment for 10 years and fine.	Cognizable	Non-Bailable	Court of Session.
132	Abetment of mutiny, if mutiny is committed in consequence thereof.	Death, or imprisonment for life, or imprisonment for 10 years and fine.	Ditto	Ditto	Ditto
133	Abetment of an assault by an officer, soldier, sailor or airman on his superior officer, when in the execution of his office.	Imprisonment for 3 years and fine.	Ditto	Ditto	Magistrate of the first class.
134	Abetment of such assault, if the assault is committed.	Imprisonment for 7 years and fine	Cognizable	Non-Bailable	Magistrate of the first class
135	Abetment of the desertion of an officer, soldier, sailor or airman.	Imprisonment for 2 years, or fine, or both.	Ditto	Bailable	Any Magistrate.
136	Harbouring such an officer, soldier, sailor or airman who has deserted.	Imprisonment for 2 years, or fine, or both.	Cognizable	Bailable	Any Magistrate.
137	Deserter concealed on board merchant vessel, through negligence of master or person in charge thereof.	Fine of 500 rupees.	Non-cognizable	Ditto	Ditto
138	Abetment of act of insubordination by an officer, soldier, sailor or airman, if the offence be committed in consequence.	Imprisonment for 6 months, or fine, or both.	Cognizable	Ditto	Ditto
140	Wearing the dress or carrying any token used by a soldier, sailor or airman with intent that it may be believed that he is such a soldier, sailor or airman.	Imprisonment for 3 months, or fine of 500 rupees, or both.	Ditto	Ditto	Ditto

CHAPTER VIII**OFFENCES AGAINST PUBLIC TRANQUILITY**

143	Being member of an unlawful assembly.	Imprisonment for 6 months, or fine, or both.	Cognizable	Bailable	Any Magistrate.
144	Joining an unlawful assembly armed with any deadly weapon.	Imprisonment for 2 years, or fine,	Ditto	Ditto	Ditto
145	Joining or continuing in an unlawful assembly, knowing that it has been commanded to disperse.	Ditto	Ditto	Ditto	Ditto
147	Rioting.	Ditto	Ditto	Ditto	Ditto
148	Rioting, armed with deadly weapon.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto	Magistrate of the first class.
149	If an offence be committed by any member of an unlawful assembly, every other member of such assembly shall be guilty of the offence.	The same as for the offence.	According as offence is cognizable or non-cognizable.	According as offence is Bailable or non-Bailable.	Court by which the offence is triable.
150	Hiring, engaging or employing persons to take part in an unlawful assembly.	The same as for a member of such assembly, and for any offence committed by any member of such assembly.	Cognizable	Ditto	Ditto
151	Knowingly joining or continuing in any assembly of five or more persons after it has been commanded to disperse.	Imprisonment for 6 months, or fine, or both.	Cognizable	Bailable	Any Magistrate.
152	Assaulting or obstructing public servant when suppressing riot, etc.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto	Magistrate of the first class.
153	Wantonly giving provocation with intent to cause riot, if rioting be committed.	Imprisonment for 1 year, or fine, or both.	Ditto	Ditto	Magistrate of the first class.

	If not committed.	Imprisonment for 6 months, or fine, or both.	Ditto	Ditto	Magistrate of the first class.
153A	Promoting enmity between classes.	Imprisonment for 3 years, fine, or both.	Ditto	Non-Bailable	Ditto
153B	Imputations, assertions prejudicial to national integration.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto	Ditto
154	Owner or occupier of land not giving information of riot, ect.	Fine of 1,000 rupees.	Non-cognizable	Bailable	Any Magistrate.
155	Person for whose benefit or on whose behalf a riot takes place not using all lawful means to prevent it.	Fine	Ditto	Ditto	Ditto
156	Owner or occupier of land not giving information of riot, ect.	Ditto	Ditto	Ditto	Ditto
157	Harbouring persons hired for an unlawful assembly.	Imprisonment for 6 months, or fine, or both.	Cognizable	Ditto	Ditto
158	Being hired to take part in an unlawful assembly or riot.	Ditto	Ditto	Ditto	Ditto
	Or to go armed.	Imprisonment for 2 years, or fine, or both.	Ditto	Ditto	Ditto
160	Committing affray.	Imprisonment for one month, or fine of 100 rupees, or both.	Cognizable	Bailable	Any Magistrate.
161	Being or expecting to be a public servant, and taking a gratification other than legal remuneration in respect of an official act.	Imprisonment for 3 years. Or fine, or both.	Cognizable	Non-Bailable	Magistrate of the first class.
162	Taking a gratification in order, by corrupt or illegal means, to influence a public servant.	Ditto	Ditto	Ditto	Ditto

163	Taking a gratification for the exercise of personal influence with a public servant.	Simple imprisonment for 1 year, or fine, or both.	Ditto	Ditto	Ditto
164	Abetment by public servant of the offences defined in the last two preceding clauses with reference to himself.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto	Ditto
165	Public servant obtaining any valuable thing, without consideration, from a person concerned in any proceeding or business transacted by such public servant.	Ditto	Ditto	Ditto	Ditto
165A	Punishment for abetment of offences punishable under section 161 or section 165.	Ditto	Ditto	Ditto	Ditto
166	Public servant disobeying a direction of the law with intent to cause injury to any person.	Simple imprisonment for 1 year, or fine, or both.	Non-cognizable	Bailable	Ditto
167	Public servant framing an incorrect document with intent to cause injury.	Imprisonment for 3 years, or fine, or both.	Cognizable	Ditto	Ditto
168	Public servant unlawfully engaging in trade.	Simple imprisonment for 1 year, or fine, or both.	Non-cognizable	Ditto	Ditto
169	Public servant unlawfully buying or bidding for property.	Simple imprisonment for 2 years, or fine, or both and confiscation of property, if purchased.	Ditto	Ditto	Magistrate of the first class.
170	Personating a public servant.	Imprisonment for 2 years, or fine, or both.	Cognizable	Non-Bailable	Any Magistrate.
171	Wearing garb or carrying token used by public servant with fraudulent intent.	Imprisonment for 3 months, or fine of 200 rupees, or both.	Ditto	Bailable	Ditto

171E	Bribery.	Imprisonment for 1 year, or fine, or both, or if treating only, fine only.	Non Cognizable	Bailable	Magistrate of the first class.
171F	Undue influence at an election.	Imprisonment for one year, or fine, or both.	Ditto	Ditto	Ditto
	Personation at an election.	Imprisonment for one year, or fine, or both.	Cognizable	Ditto	Ditto
171G	False statement in connection with an election.	Fine.	Non-cognizable	Ditto	Ditto
171H	Illegal payments in connection with elections.	Fine of 500 rupees.	Ditto	Ditto	Ditto
171I	Failure to keep election accounts.	Ditto	Ditto	Ditto	Ditto
172	Absconding to avoid service of summons or other proceeding from a public servant.	Simple imprisonment for 1 month, or fine of 500 rupees, or both.	Non-cognizable	Bailable	Any Magistrate.
	If summons or notice require attendance in person, ect., in a Court of Justice.	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Ditto
173	Preventing the service or the affixing of any summons of notice, or the removal of it when it has been affixed, or preventing a proclamation.	Simple imprisonment for 1 month or fine of 500 rupees, or both.	Ditto	Ditto	Ditto
	If summons, etc., require attendance in person, etc., in a Court of Justice.	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Ditto

174	Not obeying a legal order to attend at a certain place in person or by agent, or departing therefrom without authority.	Simple imprisonment for 1 month, or fine of 500 rupees, or both.	Non-cognizable	Bailable	Any Magistrate.
	If the order requires personal attendance, etc., in a Court of Justice.	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Ditto
175.	Intentionally omitting to produce a document to a public servant by a person legally bound to produce or deliver such document.	Simple imprisonment for 1 month, or fine of 500 rupees, or both.	Ditto	Ditto	The Court in which the offence is committed, subject to the provisions of Chapter XXVI; or, if not committed in a Court, any Magistrate.
	If the document is required to be produced in or delivered to a Court of Justice.	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Ditto
176	Intentionally omitting to give notice or information to a public servant by a person legally bound to give such notice or information.	Simple imprisonment for 1 month, or fine of 500 rupees, or both.	Ditto	Ditto	Ditto
	If the notice or information required respects the commission for an offence, etc.	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Ditto
	If the notice or information is required by an order passed under sub-section (1) of section 356 of this Code.	Imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Ditto

177	Knowingly furnishing false information to a public servant.	Ditto	Ditto	Ditto	Ditto
	If the information required respects the commission of an offence, etc.	Imprisonment for 2 years, or fine, or both.	Ditto	Ditto	Ditto
178	Refusing oath when duly required to take oath by a public servant.	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Non-cognizable	Bailable	The Court in which the offence is committed, subject to the provisions of Chapter XXVI.; or, if not committed in a Court, any Magistrate.
179	Being legally bound to state truth, and refusing to answer questions.	Ditto	Ditto	Ditto	Ditto
180	Refusing to sign statement made to a public servant when legally required to do so.	Simple imprisonment for 3 months, or fine of 500 rupees, or both.	Ditto	Ditto	Ditto
181	Knowingly stating to a public servant, on oath as true that which is false.	Imprisonment for 3 years and fine.	Ditto	Ditto	Magistrate of the first class.
182	Giving false information to a public servant in order to cause him to use his lawful power to the injury or annoyance of any person.	Imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Any Magistrate.
183	Resistance to the taking of property by the lawful authority of a public servant.	Ditto	Ditto	Ditto	Ditto
184	Obstructing sale of property offered for sale by authority of a public servant.	Imprisonment for 1 month, or fine of 500 rupees, or both.	Ditto	Ditto	Ditto

185	Bidding, by a person under a legal incapacity to purchase it for property at a lawfully authorised sale, or bidding without intending to perform the obligations incurred thereby.	Imprisonment for 1 month, or fine of 200 rupees, or both.	Ditto	Ditto	Ditto
186	Obstructing public servant in discharge of his public functions.	Imprisonment for 3 months, or fine of 500 rupees, or both.	Ditto	Ditto	Ditto
187	Omission to assist public servant when bound by law to give such assistance.	Simple imprisonment for 1 month, or fine of 200 rupees, or both.	Ditto	Ditto	Ditto
	Wilfully neglecting to aid a public servant who demands aid in the execution of process, the prevention of offences, etc.	Simple imprisonment for 6 months, or fine of 500 rupees, or both.	Non-cognizable	Bailable	Any Magistrate.
188	Disobedience to an order lawfully promulgated by a public servant, if such disobedience causes obstruction, annoyance or injury to persons lawfully employed.	Simple imprisonment for one month, or fine of 200 rupees, or both.	Cognizable	Ditto	Ditto
	If such disobedience causes danger to human life, health or safety, etc.	Imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Ditto
189	Threatening a public servant with injury to him or one in whom he is interested, to induce him to do or forbear to do any official act.	Imprisonment for 2 years, or fine, or both.	Non-cognizable	Ditto	Ditto
190	Threatening any person to induce him to refrain from making a legal application for protection from injury.	Imprisonment for 1 year, or fine, or both.	Ditto	Ditto	Ditto

CHAPTER XI – FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE

193	Giving or fabricating false evidence in a judicial proceeding.	Imprisonment for 7 years and fine.	Non-cognizable	Bailable	Magistrate of the first class.
	Giving or fabricating false evidence in any other case.	Imprisonment for 3 years and fine.	Ditto	Ditto	Any Magistrate.
194	Giving or fabricating false evidence with intent to cause any person to be convicted to a capital offence.	Imprisonment or life, or rigorous imprisonment for 10 years and fine.	Ditto	Ditto	Ditto
195	Giving or fabricating false evidence with intent to procure conviction of an offence punishable with imprisonment for life or with imprisonment for 7 years or upwards.	The same as for the offence.	Ditto	Ditto	Ditto
196	Using in a judicial proceeding evidence known to be false or fabricated.	The same as for giving or fabricating false evidence.	Non Cognizable.	According as offence of giving such evidence is Bailable or non-Bailable.	Court by which offence of giving or fabricating false evidence is triable.
197	Knowingly issuing or signing a false certificate relating to any fact of which such certificate is by law admissible in evidence.	Ditto	Ditto	Bailable.	Court by which offence of giving false evidence is triable.
198	Using as a true certificate one known to be false in a material point.	Ditto.	Ditto.	Ditto.	Ditto.
199	False statement made in any declaration which is by law receivable as evidence.	Ditto.	Ditto.	Ditto.	Ditto.
200	Using as true any such declaration known to be false.	Ditto.	Ditto.	Ditto.	Ditto.
201	Causing disappearance of evidence of an offence committed, or giving false information touching it to screen the offender, if a capital offence.	Imprisonment for 7 years and fine.	According as the offence in relation to which disappearance of evidence is caused is	Ditto.	Court of Session.

			cognizable or non-cognizable.		
	If punishable with imprisonment for life or imprisonment for 10 years.	Imprisonment for 3 years and fine.	Non-cognizable	Ditto.	Magistrate of the first class.
	If punishable with less than 10 years, imprisonment.	Imprisonment for a quarter of the longest term provided for the offence, or fine, or both.	Ditto.	Ditto.	Court by which the offence is triable.
202	Intentional omission to give information of an offence by a person legally bound to inform.	Imprisonment for 6 months, or fine, or both.	Ditto.	Ditto.	Any Magistrate.
203	Giving false information respecting an offence committed.	Imprisonment for 2 years, or fine, or both.	Ditto.	Ditto.	Ditto.
204	Secreting or destroying any document to prevent its production as evidence.	Ditto.	Ditto.	Ditto.	Magistrate of the first class.
205	False personation for the purpose of any act or proceeding in a suit or criminal prosecution, or for becoming bail or security.	Imprisonment for 3 years, or fine, or both.	Non-cognizable	Bailable	Magistrate of the first class.
206	Fraudulent removal or concealment, etc., of property to prevent its seizure as a forfeiture, or in satisfaction of a fine under sentence, or in execution of a decree.	Imprisonment for 2 years, or fine, or both	Ditto	Ditto	Any Magistrate.
207	Claiming property without right, or practising deception touching any right to it, to prevent its being taken as a forfeiture, or in satisfaction of a fine under sentence, or in execution of a decree.	Ditto	Ditto	Ditto	Ditto
208	Fraudulently suffering a decree to pass for a sum not due, or suffering decree to be executed after it has been satisfied.	Ditto	Ditto	Ditto	Magistrate of the first class.

209	False claim in a Court of Justice.	Imprisonment for 2 years and fine.	Ditto	Ditto	Ditto
210	Fraudulently obtaining a decree for a sum not due, or causing a decree to be executed after it has been satisfied.	Imprisonment for 2 years, or fine, or both.	Ditto	Ditto	Ditto
211	False charge of offence made with intent to injure.	Ditto	Ditto	Ditto	Ditto
	If offence charged be punishable with imprisonment for 7 years or upwards.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
	If offence charged be capital or punishable with imprisonment for life.	Ditto	Ditto	Ditto	Court of session
212	Harbouring an offender, if the offence be capital.	Imprisonment for 5 years and fine.	Cognizable	Ditto	Magistrate of the first class.
	If punishable with imprisonment for life or with imprisonment for 10 years.	Imprisonment for 3 years and fine.	Ditto	Ditto	Ditto
	If punishable with imprisonment for 1 year and not for 10 years.	Imprisonment for a quarter of the longest term, and of the description, provided for the offence, or fine or both.	Cognizable	Bailable	Ditto
213	Taking gift, etc., to screen an offender from punishment if the offence be capital.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
	If punishable with imprisonment for or with imprisonment for 10 years.	Imprisonment for 3 years and fine.	Ditto	Ditto	Ditto
	If punishable with imprisonment for less than 10 years.	Imprisonment for a quarter of the longest term provided for the offence, or	Non-cognizable	Ditto	Ditto

		fine, or both.			
214	Offering gift or restoration of property in consideration of screening offender if the offence be capital.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
	If punishable with imprisonment for life or with imprisonment for 10 years.	Imprisonment for 3 years and fine.	Ditto	Ditto	Ditto
	If punishable with imprisonment for less than 10 years.	Imprisonment for a quarter of the longest term provided for the offence, or fine, or both.	Cognizable	Ditto	Ditto
215	Taking gift to help to recover movable property of which a person has been deprived by an offence without causing apprehension of offender.	Imprisonment for 2 years, or fine, or both.	Ditto	Ditto	Ditto
216	Harbouring an offender who has escaped from custody, or whose apprehension has been ordered, if the offence be capital.	Imprisonment for 7 years and fine.	Ditto	Ditto	
	If punishable with imprisonment for life or with imprisonment for 10 years.	Imprisonment for 3 years, with or without fine.	Cognizable	Bailable	Magistrate of the first class.
	If punishable with imprisonment for 1 year and not for 10 years.	Imprisonment for a quarter of the longest term provided for the offence, or fine, or both.	Ditto	Ditto	Ditto
216A	Harbouring robbers or dacoits.	Rigorous imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
217	Public servant disobeying a direction of law with intent to save person from	Imprisonment for 2 years, or fine, or both.	Non cognizable	Ditto	Any Magistrate.

	punishment, or property from forfeiture.				
218	Public servant framing an incorrect record or writing with intent to save person from punishment, or property from forfeiture.	Imprisonment for 3 years, or fine, or both.	Cognizable	Ditto	Magistrate of the first class.
219	Public servant in a judicial proceeding corruptly making and pronouncing an order, report, verdict, or decision which he knows to be contrary to law.	Imprisonment for 7 years, or fine, or both.	Non cognizable	Ditto	Ditto
220	Commitment for trial or confinement by a person having authority, who knows that he is acting contrary to law.	Ditto	Ditto	Ditto	Ditto
221	Intentional omission to apprehend on the part of a public servant bound by law to apprehend an offender, if he offence be capital.	Imprisonment for 7 years, with or without fine.	According as the offence in relation to which such omission has made is cognizable or non cognizable.	Ditto	Ditto
	If punishable with imprisonment for life or imprisonment for 10 years.	Imprisonment for 3 years, with or without fine.	Cognizable	Ditto	Ditto
	If punishable with imprisonment for less than 10 years.	Imprisonment for 2 years, with or without fine.	Ditto	Ditto	Ditto
222	Intentional commission to apprehend on the part of a public servant bound by law to apprehend person	Imprisonment for life, or imprisonment for 14 years, with or without fine.	Ditto	Non-Bailable	Court of Session.

	under sentence of a Court of Justice if under sentence of death.				
	If under sentence of imprisonment for life or imprisonment for 10 years, or upwards.	Imprisonment for 7 years, with or without fine.	Cognizable	Non-Bailable	Magistrate of the first class.
	If under sentence of imprisonment for less than 10 years or lawfully committed to custody.	Imprisonment for 3 years, or fine, or both.	Ditto	Bailable	Ditto
223	Escape from confinement negligently suffered by a public servant.	Simple imprisonment for 2 years, or fine, or both.	Non cognizable	Ditto	Any Magistrate.
224	Resistance or obstruction by a person to his lawful apprehension.	Imprisonment for 2 years, or fine, or both.	Cognizable	Ditto	Ditto
225	Resistance or obstruction to the lawful apprehension of any person, or, rescuing him from lawful custody.	Ditto	Ditto	Ditto	Ditto
	If charged with an offence punishable with imprisonment for life or imprisonment for 10 years.	Imprisonment for 3 years and fine.	Ditto	Non-Bailable	Magistrate of the first class.
	If charged with a capital offence.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
	If the person is sentenced to imprisonment for life, or imprisonment for 10 years, or upwards.	Ditto	Ditto	Ditto	Ditto
	If under sentence of death.	Imprisonment for life, or imprisonment for 10 years and fine.	Ditto	Ditto	Court of Session.

225A Omission to

apprehend, or sufferance of escape on part of public servant, in cases not otherwise provided for: -

	(a)in case of intentional omission or sufferance.	Imprisonment for 3 years, or fine, or both.	Non cognizable	Bailable	Magistrate of the first class.
	(b)in case of negligent omission or sufferance.	Simple imprisonment for 2 years, or fine, or both.	Ditto	Ditto	Any Magistrate.
225B	Resistance or obstruction to lawful apprehension, or escape or rescue in cases not otherwise provided for.	Imprisonment for 6 months, or fine, or both.	Cognizable	Bailable	Any Magistrate.
227	Violation of condition of remission of original punishment.	Punishment of original sentence, or if part of the punishment has been undergone, the residue.	Ditto	Non-Bailable	The Court by which the offence was triable.
228	Intentional insult or interruption to a public servant sitting in any stage of a judicial proceeding.	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Non cognizable	Bailable	The Court in which the offence is committed subject to the provisions of Chapter XXVI.
{Ins.	Disclosure of identity By Act 43 of offences, etc. and fine. 1983, s. 5. }	Imprisonment of the victim of certain	Cognizable	Ditto for two years	Any Magistrate.
228A	Printing or publication of a proceeding without prior permission of Court.	Ditto	Ditto	Ditto	Ditto
229	Personation of a juror or assessor.	Imprisonment	Non	Ditto	Magistrate of the

	for 2 years, or fine, or both.	cognizable		first class.	
231	Counterfeiting , or performing any part of the process of counterfeiting coin.	Imprisonment for 7 years and fine.	Cognizable	Non-Bailable	Magistrate of the first class.
232	Counterfeiting, or performing any part of the process of counterfeiting Indian coin.	Imprisonment for life, or imprisonment for 10 years and fine.	Ditto	Ditto	Court of Session.
233	Making, buying or selling instrument for the purpose of counterfeiting coin.	Imprisonment for 3 years and fine.	Ditto	Ditto	Magistrate of the first class.
234	Making, buying or selling instrument for the purpose of counterfeiting Indian coin.	Imprisonment for 7 years and fine.	Ditto	Ditto	Court of Session.
235	Possession of instrument or material for the purpose of using the same for counterfeiting coin.	Imprisonment for 3 years and fine.	Ditto	Ditto	Magistrate of the first class.
	If Indian coin.	Imprisonment for 10 years and fine.	Ditto	Ditto	Court of Session.
236	Abetting, in Indian, the counterfeiting, out of India, of coin.	The punishment provided for abetting the counterfeiting of such coin within India.	Ditto	Ditto	Ditto
237	Import or export of counterfeit coin, knowing the same to be counterfeit.	Imprisonment for 3 years and fine.	Ditto	Ditto	Magistrate of the first class
238	Import or export of counterfeit of Indian coin, knowing the same to be counterfeit.	Imprisonment for life, or imprisonment for 10 years and fine.	Ditto	Ditto	Court of Session.

239	Having any counterfeit coin known to be such when it came into possession, and delivering, etc., the same to any person.	Imprisonment for 5 years and fine.	Ditto	Ditto	Magistrate of the first class.
240	Same with respect to Indian coin.	Imprisonment for 10 years and fine.	Ditto	Ditto	Court of Session.
241	Knowingly delivering to another any counterfeit coin as genuine, which, when first possessed, the deliverer did not know to be counterfeit.	Imprisonment for 2 years, or fine, or 10 times the value of the coin counterfeited, or both.	Ditto	Ditto	Any Magistrate.
242	Possession of counterfeit coin by a person who knew it to be counterfeit when he became possessed thereof.	Imprisonment for 3 years and fine.	Ditto	Ditto	Magistrate of the first class.
243	Possession of Indian coin by a person who knew it to be counterfeit when he became possessed thereof.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
244	Person employed in a Mint causing coin to be of a different weight or composition from that fixed by law.	Ditto	Ditto	Ditto	Ditto
245	Unlawfully taking from a Mint any coining instrument.	Ditto	Ditto	Ditto	Ditto
246	Fraudulently diminishing the weight or altering the composition of any coin.	Imprisonment for 3 years and fine.	Ditto	Ditto	Ditto
247	Fraudulently diminishing the	Imprisonment for 7 years and	Cognizable	Non-Bailable	Magistrate of the first class.

	weight or altering the composition of Indian coin.	fine.			
248	Altering appearance of any coin with intent that it shall pass as a coin of a different description.	Imprisonment for 3 years and fine.	Ditto	Ditto	Ditto
249	Altering appearance of Indian coin with intent that it shall pass as a coin of a different description.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
250	Delivery to another of coin possessed with the knowledge that it is altered.	Imprisonment for 5 years and fine.	Ditto	Ditto	Ditto
251	Delivery of Indian coin possessed with the knowledge that it is altered.	Imprisonment for 10 years and fine.	Ditto	Ditto	Court of Session.
252	Possession of altered coin by a person who knew it to be altered when he became possessed thereof.	Imprisonment for 3 years and fine.	Ditto	Ditto	Magistrate of the first class.
253	Possession of Indian coin by a person who knew it to be altered when he became possessed thereof.	Imprisonment for 5 years and fine.	Ditto	Ditto	Ditto
254	Delivery to another of coin as genuine which, when first possessed, the deliverer did not know to be altered.	Imprisonment for 2 years, or fine, or 10 times the value of the coin.	Ditto	Ditto	Any Magistrate
255	Counterfeiting a Government stamp.	Imprisonment for life, or imprisonment for 10 years and fine.	Ditto	Ditto	Court of Session.
256	Having possession of an instrument or material for the purpose of counterfeiting a	Imprisonment for 7 years and fine.	Ditto	Ditto	Magistrate of the first class.

	Government stamp.				
257	Making, buying or selling instrument for the purpose of counterfeiting a Government stamp.	Ditto	Ditto	Ditto	Ditto
258	Sale of counterfeit Government stamp.	Ditto	Ditto	Ditto	Magistrate of the first class.
259	Having possession of a counterfeit Government stamp.	Ditto	Ditto	Bailable	Ditto
260	Using as genuine a Government stamp known to be counterfeit.	Imprisonment for 7 years, or fine, or both.	Ditto	Ditto	Ditto
261	Effacing any writing from a substance bearing a Government stamp, or removing from a document a stamp used for it, with intent to cause a loss to Government.	Imprisonment for 3 years, or fine, or both.	Cognizable	Bailable	Ditto
262	Using a Government stamp known to have been before used.	Imprisonment for 2 years, or fine, or both.	Ditto	Ditto	Any Magistrate.
263	Erasure of mark denoting that stamps have been used.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto	Magistrate of the first class.
263A	Fictitious stamps.	Fine of 200 rupees.	Ditto	Ditto	Any Magistrate.

CHAPTER XIII

OFFENCES RELATING TO WEIGHTS AND MEASURES

264	Fraudulent use of false instrument for weighing.	Imprisonment for 1 year, or fine, or both.	Non cognizable	Bailable	Any Magistrate.
265	Fraudulent use of false weight or measure.	Ditto	Ditto	Ditto	Ditto
266	Being in possession of false weights or measures for fraudulent use.	Ditto	Ditto	Ditto	Ditto

267	Making or selling false weights or measures for fraudulent use.	Ditto	Cognizable	Non-Bailable	Ditto
269	Negligently doing any act known to be likely to spread infection of any disease dangerous to life.	Imprisonment for 6 months, or fine, or both.	Cognizable	Bailable	Any Magistrate.
270	Malignantly doing any act known to be likely to spread infection of any disease dangerous to life.	Imprisonment for 2 years, or fine, or both.	Ditto	Ditto	Ditto
271	Knowingly disobeying any quarantine rule.	Imprisonment for 6 months, or fine, or both.	Non cognizable	Ditto	Ditto
272	Adulterating food or drink intended for sale, so as to make the same noxious.	Imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Ditto
273	Selling any food or drink as food and knowing the same to be noxious.	Imprisonment for 6 months, or fine of 1,000 rupees, both.	Non cognizable	Bailable	Any Magistrate.
274	Adulterating any drug or medical preparation intended for sale so as to lessen its efficacy, or to change its operation, or to make it noxious.	Ditto	Ditto	Ditto	Ditto
275	Offering for sale or issuing from a dispensary any drug or medical preparation known to have been adulterated.	Ditto	Ditto	Ditto	Ditto
276	Knowingly selling or issuing from a	Ditto	Ditto	Ditto	Ditto

dispensary any drug or medical preparation as a different drug or medical preparation.

"272	Adulterating food or drink intended for sale, so as to make the same noxious.	Imprisonment for life, with or without fine, with or without fine.	Cognizable	Non-bailable	Court of Session.
273	Selling any food or drink as food and drink, knowing the same to be noxious.	Ditto	Ditto	Ditto	Ditto
274	Adulterating any drug or medical preparation intended for sale so as to lessen its efficacy, or to change its operation or to make it noxious.	Ditto	Ditto		
275	Offering for sale or issuing from a dispensary any drug or medical preparation known to have been adulterated.	Ditto	Ditto	Ditto	Ditto
276	Knowingly selling or issuing from a dispensary any drug or medical preparation as a different drug or medical preparation.	Ditto	Ditto	Ditto	Court of Session

[Vide U.P. Act 47 of 1973].

"272	Adulterating food or drink intended for sale, so as to make the same noxious.	Imprisonment for life, with or without fine.	Cognizable	Non-Bailable	Court of Session.
273	Selling any food or drink, as food or drink knowing the same to be noxious.	Ditto	Ditto	Ditto	Ditto
274	Adulterating any drug or medical preparation intended for sale so as to lessen its efficacy, or to change its operation or to make it noxious.	Ditto	Ditto	Ditto	Ditto
275	Offering for sale or issuing from a dispensary any drug or medical preparation known to have been adulterated.	Ditto	Ditto	Ditto	Ditto

276	Knowingly selling or issuing from a dispensary any drug or medical preparations as different drug or medical preparation.	Ditto	Ditto	Ditto	Ditto
	[Vide W.B. Act 34 of 1974].				
277	Defiling the water of a public spring or reservoir.	Imprisonment for 3 months, or fine of 500 rupees, or both.	Cognizable	Bailable	Any Magistrate.
278	Making atmosphere noxious to health.	Fine of 500 rupees.	Non-cognizable	Ditto	Ditto
279	Driving or riding on a public way so rashly or negligently as to endanger human life, etc.	Imprisonment for 6 months, or fine of 1,000 rupees, or both.	Cognizable	Ditto	Ditto
280	Navigating any vessel so rashly or negligently as to endanger human life, etc.	Ditto	Ditto	Ditto	Ditto
281	Exhibition of a false light, mark or buoy,	Imprisonment for 7 years, or fine, or both.	Cognizable	Bailable	Magistrate of the first class.
282	Conveying for hire any person by water, in a vessel in such a state, or so loaded, as to endanger his life.	Imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Any Magistrate.
283	Causing danger, obstruction or, injury in any public way or line of navigation.	Fine of 200 rupees.	Ditto	Ditto	Ditto
284	Dealing with any poisonous substance so as to endanger human life, etc.	Imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto	Ditto	Ditto
285	Dealing with fire or any combustible matter so as to endanger human life. etc.	Ditto	Ditto	Ditto	Ditto
286	So dealing with any explosive substance.	Ditto	Ditto	Ditto	Ditto

287	So dealing with any machinery	Ditto	Non cognizable	Ditto	Ditto
288	A person omitting to guard against probable danger to human life by the fall of any building over which he has a right entitling him to pull it down or repair it.	Imprisonment for 6 months, or fine of 1,000 ruppes, or both.	Cognizable	Ditto	Ditto
289	A person omitting to take order with any animal in his possession, so as to guard against danger to human life, or of grievous hurt, from such animal.	Fine of 200 ruppes.	Non cognizable	Ditto	Ditto
290	Committing a public nuisance.	Simple imprisonment for 6 months, or fine, or both.	Cognizable	Ditto	Ditto
291	Continuance of nuisance after injunction to discontinue.	On first conviction, with imprisonment for 2 years, and with fine of 2,000	Ditto	Ditto	Ditto
292	Sale, etc., of obscene books, etc.	rupees and, in the event of second or subsequent conviction, with imprisonment or five years and with fine of 5,000 rupees.	Ditto		
"292A	Printing etc. of grossly indecent or scurrilous matter or matter intended for blackmail.		Imprisonment of either description for 2 years, or fine, or both.	NonBailable cognizable	Any Magistrate

293	Sale, etc., of obscene objects to young persons.	On first conviction with imprisonment for 3 years, and fine of 2,000 rupees and in the event of second or subsequent conviction, with imprisonment for 7 years, and with fine of 5000 rupees.	Cognizable	Ditto	Ditto "
	[Vide T.N. Act No. 30 of 1984].				
293	Sale, etc., of obscene objects to young persons.	On first conviction, with imprisonment for 3 years, and with fine of 2,000 rupees, and in the event of second or subsequent conviction, with imprisonment for 7 years, and with fine of 5,000 rupees.	Ditto	Bailable	Ditto
294	Obscene songs.	Imprisonment for 3 months, or fine, or both.	Cognizable	Ditto	Ditto
294A	Keeping a lottery office.	Imprisonment for 6 months, fine, or both.	Ditto	Ditto	Ditto
	Publishing proposals relating to lotteries.	Fine of	Ditto 1,000 rupees.	Ditto	Ditto

CHAPTER XV – OFFENCES**RELATIG TO RELIGION**

295	Destroying, damaging or defiling a place of worship or sacred object with intent to insult the religion of any c lass of persons.	Imprisonm nt for 2 years, or fine, or both.	Cognizable years, or	Non bailable	Any Magistrate	
295A	Maliciously insulting the religion or the religious beliefs of any class.	Imprisonm nt for 3 years, or fine, or both	Ditto	Ditto	Magistrate of the first class	
296	Causing a disturbance to an assembly engaged in religious worship.	Imprisonm nt for 1 year, or fine, or both.	Ditto	Bailable	Any Magistrat .	
297	Trespassing in place of worship or sepulchre, disturbing funeral with intention to wound the feelings or to insult the religion of any person, or offering indignity to a human corpse.		Ditto	Ditto	Ditto	Ditto
298	Uttering any word or making any sound in the hearing or making any gesture, or placing or any object in the sight of any person, with intention to wound his religious feelings.	Imprisonm nt for 1 year or fine, or both	Non cognizable	Bailable	Any Magistrate	

CHAPTER XVI – OFFENCES**AFFECTING THE HUMAN BODY**

302	Murder.	Death, or imprisonment for life, and fine.	Cognizable	Non bailable	Court of Session.	
303	Murder by a person under sentence of imprisonment for life.	Death	Ditto	Ditto	Ditto	
304	Culpable homicide not amounting to murder, if act by which the death is caused is done with intention of causing death, etc.	Imprisonm nt for life, or imprisonment for 10 years and fine.	Ditto	Ditto	Ditto	

	If act is done with knowledge that it is likely to cause death, but without any intention to cause death, etc.	Imprisonment for 10 years, or fine, or both.	Ditto	Ditto	Ditto	
304A	Causing death by rash or negligent act.	Imprisonment for 2 years, or fine, or both.	Ditto	Bailable	Magistrate of the first class.	
304B	Dowry death.	Imprisonment of not less than 7 years but which may extend to imprisonment for life.	Ditto	Non bailable	Court of Session.]	
305	Abetment of suicide committed by child, or insane or delirious person or an idiot, or a person intoxicated.	Imprisonment for life, or imprisonment for 10 years and fine.	Death, or	Ditto	Ditto	Ditto
306	Abetting the commission of suicide.	Imprisonment for 10 years and fine.	Ditto	Ditto	Ditto	
307	Attempt to murder.	Ditto	Ditto	Ditto	Ditto	
	If such act causes hurt to any person.	Imprisonment for life, or imprisonment for 10 years and fine.	Cognizable.	Non bailable.	Court of Session	
	Attempt by life-convict to murder, if hurt is caused.	Death or imprisonment for 10 years and fine.	Ditto.	Ditto.	Ditto	
308	Attempt to commit culpable homicide.	Imprisonment for 3 years, or	Ditto.	Ditto.	Ditto	

fine, or both.

309	If such act causes hurt to any person.	Imprisonment for 7 years, or fine, or both.	Ditto.	Ditto.	Ditto	
310	Attempt to commit suicide.	Simple imprisonment for 1 year, or fine, or both.	Ditto.	Bailable.	Any Magistrate	
311	Being a thug.	Imprisonment for life and fine.	Cognizable	Non bailable	Court of Session.	
312	Causing miscarriage.	Imprisonment for 3 years, or fine, or both.	Non cognizable.	Bailable.	Magistrate of the first class	
	If the woman be quick with child.	Imprisonment for 7 years and fine.	Ditto.	Ditto	Ditto	
313	Causing miscarriage without woman's consent.	Imprisonment for life, or imprisonment for 10 years and fine.	Cognizable	Non bailable.	Court of Session	
314	Death caused by an act done with intent to cause miscarriage.	Imprisonment for 10 years and fine.	Ditto.	Ditto	Ditto	
	If act done without woman's consent.	Imprisonment for life, or as above.	Ditto.	Ditto	Ditto	
315	Act done with intent to prevent a child being born alive, or to cause it to die after its birth.	Imprisonment for 10 years, or fine, or both.	Imprisonment	Ditto.	Ditto	Ditto
316	Causing death of a quick unborn child by an act amounting to	Imprisonment for 10	Imprisonment	Ditto.	Ditto	Ditto

	culpable homicide.	years, or fine, or both.				
317	Exposure of a child under 12 years of age by parent or person having care of it with intention of wholly abandoning it.	Imprisonment for 7 years, or fine, or both.	Ditto.	Bailable.	Magistrate class	of the first
318	Concealment of birth by secret disposal of dead body.	Imprisonment for 2 years, or fine, or both.	Ditto.	Ditto	Ditto	
323	Voluntarily causing hurt.	Imprisonment for 1 year, or fine of 1,000 rupees, or both.	Non bailable	Ditto	Any Magistrate	
324	Voluntarily causing hurt by dangerous weapons or means.	Imprisonment for 3 years, or fine, or both.	Cognizable	Bailable	Any Magistrate	
325	Voluntarily causing grievous hurt.	Imprisonment for 7 years and fine.	Ditto.	Ditto	Ditto	
326	Voluntarily causing grievous hurt by dangerous weapons or means.	Imprisonment for life, or imprisonment for 10 years and fine.	Ditto.	Non bailable	Magistrate of the first class	
327	Voluntarily causing hurt to extort property or a valuable security, or to constrain to do anything which is illegal or which may facilitate the commission of an offence.	Imprisonment for 10 years and fine.	Ditto.	Ditto	Ditto	
328	Administering stupefying drug with intent to cause hurt, etc.	Ditto.	Ditto	Ditto	Court of Session	
329	Voluntarily causing grievous hurt to extort property or a valuable security, or to constrain to do anything which is illegal, or which may facilitate the	Imprisonment for life, or imprisonment for 10 years and	Ditto.	Ditto	Ditto	

	commission of an offence.	fine.				
330	Voluntarily causing hurt to extort confession or information, or to compel restoration of property, etc.	Imprisonment for 7 years and fine.	Ditto.	Bailable	Magistrate class	of the first
331	Voluntarily causing grievous hurt to extort confession or information, or to compel restoration of property, etc.	Imprisonment for 10 years and fine.	Ditto.	Non bailable	Court of Session	
332	Voluntarily causing hurt to deter public servant from his duty.	Imprisonment for 3 years, or fine, or both	Imprisonment	Ditto.	Bailable of the first class	Magistrate
333	Voluntarily causing grievous hurt to deter public servant from his duty.	Imprisonment for 10 years and fine.	Ditto.	Non	Court of bailable	Session
334	Voluntarily causing hurt on grave and sudden provocation, not intending to hurt any other than the person who	Imprisonment for 1 month, or fine of 500 rupees, or both.	. Non cognizable.	Bailable	Any Magistrate	
335	Causing grievous hurt on grave and sudden provocation, not intending to hurt any other than the person who gave the provocation.	Imprisonment for 4 years, or fine of 2,000 rupees, or both.	Cognizable.	Ditto	Magistrate of the first class	
336	Doing any act which endangers human life or the personal safety of others.	Imprisonment for 3 months, or fine of 250 rupees, or both.	Imprisonment for 3	Cognizable.	Ditto	Any Magistrate

337	Causing hurt by an act which endangers human life, etc.	Imprisonment for 6 months, or fine of 500 rupees, or both.	Non cognizable.	Ditto	Ditto	
338	Causing grievous hurt by an act which endangers human life, etc.	years, or fine of 1,000 rupees, or both.	Imprisonment for 2	Ditto.	Ditto	Ditto
341	Wrongfully restraining any person.	Simple imprisonment for 1 month, or fine of 500 rupees, or both.	Ditto	Ditto	Ditto	
342	Wrongfully confining any person.	Imprisonment for 1 year, or fine of 1,000 rupees, or both.	Ditto.	Ditto	Ditto	
343	Wrongfully confining for 3 or more days.	Imprisonment for 2 years, or fine, or both.	Ditto.	Ditto	Ditto	
344	Wrongfully confining for 10 or more days.	Imprisonment for 3 years and fine.	Ditto.	Ditto	Ditto	
345	Keeping any person in wrongful confinement, knowing that a writ has been issued for his liberation.	years, in addition to imprisonment under any other section.	Imprisonment for 2	Ditto.	Ditto class	Magistrate of the first

346	Wrongful confinement in secret.		Ditto.	Ditto.	Ditto	Ditto
347	Wrongful confinement for the purpose of extorting property, or constraining to an illegal act, etc.	Imprisonm nt for 3 years and fine.	Ditto.	Ditto	Any	Magistrate
348	Wrongful confinement for the purpose of extorting confession or information, or of compelling restoration of property, etc.	Ditto.	Ditto	Ditto	Ditto	
352	Assault or use of criminal force otherwise than on grave provocation.	Imprisonm nt for 3 months, or fine of 500 rupees, or both.	Imprisonm cognizable	Non	Ditto	Ditto
353	Assault or use of criminal force to deter a public servant from discharge of his duty.	Imprisonm nt for 2 years, or fine, or both.	Imprisonm	Cognizable	Ditto	Ditto
354	Assault or use of criminal force to a woman with intent to outrage her modesty.	Imprisonm nt for 2 years, or fine, or both.	Imprisonm	Cognizable	Bailable Magistrate	Any
355	Assault or criminal force with intent to dishonour a person, otherwise than on grave and sudden provocation.	Ditto.	Non- Cognizable	Ditto	Ditto	
@@@						
"354	Assault or use of criminal force to a woman with intent to outrage her modesty.	Imprisonm nt for 7 years, and fine.	Imprisonm	Cognizable bailable	Non Session	Court of
355	Assault or criminal force with intent to dishonour a person otherwise than on grave and sudden provocation.	Imprisonm nt for 2 years, or fine, or both.	Non- Cognizable	Bailable	Any Magistra e	
[Vide A.P. Act No. 3 of 1992, Section 2 (w.e.f. 15.2.1992)].						
356	Assault or criminal force in attempt to commit theft of	Ditto.	Cognizable	Ditto	Ditto	

	property worn or carried by a person.					
357	Assault or use of criminal force in attempt wrongfully to confine a person.	or fine of 1,000 rupees, or both.	Imprisonment for 1 year	Ditto	Ditto	Ditto
358	Assault or use of criminal force on grave and sudden provocation.	imprisonment for one month, or fine of 200 rupees, or both.	Simple Cognizable	Non-	Ditto	Ditto
363	Kidnapping.	Imprisonment for 7 years, and fine.	Cognizable	Ditto	Magistrate of the first class	
363A	Kidnapping or obtaining the custody of a minor in order that such minor may be employed or used for purposes of begging.	Imprisonment fine.	Cognizable for 10 years and	Non	bailable	Ditto
	Maiming a minor in order that such minor may be employed or used for purposes of begging.	Imprisonment Court of Session	Cognizable for life			
363-A	Kidnapping or obtaining the custody of a minor in order that such minor may be employed or used for purposes of begging.	Imprisonment for 10 years and fine	Cognizable	Non bailable	Magistrate of the first class	
	Maiming a minor in order that such minor may be employed or used for purposes of begging.	Imprisonment for life and fine.	Ditto	Ditto	Court of Session	
	[Vide U.P. Act No. 1 of 1984, Section 12 (w.e.f. 1.5.1984)].					
364	Kidnapping or abducting in order to murder.	Imprisonment for life, rigorous imprisonment for 10	Ditto	Ditto	Ditto	

		years and fine.				
364A	Kidnapping for ransom, etc.	Death, or imprisonment for life and fine.	Ditto	Ditto	Ditto]	
365	Kidnapping or abducting with intent secretly and wrongfully to confine a person.	Imprisonment for 7 years and fine	Ditto	Ditto	Magistrate class	of the first
366	Kidnapping or abducting a woman to compel her marriage or to cause her defilement, etc.	Imprisonment for 10 years and fine.	Ditto	Ditto	Court of Session	
366A	Procuration of minor girl.	Ditto	Ditto	Ditto	Ditto	
366B	Importation of girl from foreign country.		Ditto	Ditto	Ditto	Ditto
367	Kidnapping or abducting in order to subject a person to grievous hurt, slavery, etc.	Ditto	Ditto	Ditto	Ditto	
368	Concealing or keeping in confinement a kidnapped person.	Punishment for kidnapping or abduction.	Cognizable	Non-Bailable	Court by which the kidnapping or abduction is triable.	
369	Kidnapping or abducting a child with intent to take property from the person of such child.	Imprisonment for 7 years and fine.		Ditto	Ditto of the first class.	Magistrate
370	Buying or disposing of any person as a slave.	Ditto	Non-Cognizable	Bailable	Ditto	
371	Habitual dealing in slaves. or imprisonment for	Imprisonment for life, 10 years and fine.	Cognizable	Non-Bailable	Court of Session.	
372	Selling or letting to hire a minor for purposes of prostitution, etc.	Imprisonment for 10 years and fine.	Ditto	Ditto	Ditto	
373	Buying or obtaining possession of a minor for the same purposes.	Ditto	Ditto	Ditto	Ditto	
374	Unlawful compulsory labour.	Imprisonment for 1 year, or fine, or both.	Ditto	Bailable	Any Magistrate.	

376	Rape.	Imprisonment for life or imprisonment for ten years and fine.	Cognizable	Non-Bailable	Court of Session
	Intercourse by a man with his wife not being under twelve years of age.	Imprisonment for two years, or fine, or both.	Non-cognizable	Bailable	Ditto
376A	Intercourse by a man with his wife during separation.	Imprisonment for two years and fine.	Ditto	Ditto	Ditto
376B	Intercourse by public servant with woman in his custody.	Imprisonment for five years and fine.	Cognizable (but no arrest shall be made without a warrant or without an order of a Magistrate).	Ditto	Ditto
376C	Intercourse by superintendent of jail, remand home, etc.	Imprisonment for five years and fine.	Ditto	Bailable	Court of Session.
376D	Intercourse by manager, etc., of a hospital with any woman in that hospital.	Ditto	Ditto	Ditto	Ditto
377	Unnatural offences.	Imprisonment for life, or imprisonment for of the first 10 years and fine. class.	Cognizable	Non-Bailable	Magistrate
379	Theft.	Imprisonment for 3 years, or fine, or both.	Cognizable	Non-Bailable	Any Magistrate.
380	Theft in a building, tent or vessel.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
381	Theft by clerk or servant of property in possession of master or employer.	Ditto	Ditto	Ditto	Ditto
382	Theft, after preparation having been made for causing death, or hurt, or restraint, or fear of death, or of hurt or of restraint, in order to the committing of such theft, or to retiring after committing it, or to retaining property taken by it.	Rigorous Imprisonment for 10 years and fine.	Ditto	Ditto	Magistrate of the first class.

384	Extortion.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto Magistrate.	Any
385	Putting or attempting to put in fear of injury, in order to commit extortion.	Imprisonment for 2 years, or fine, or both.	Ditto	Bailable	Ditto
386	Extortion by putting a person in fear of death or grievous hurt.	Imprisonment for 10 years and fine.	Cognizable	Non-Bailable	Magistrate of the first class.
387	Putting or attempting to put a person in fear of death or grievous hurt in order to commit extortion.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
388	Extortion by threat of accusation of an offence punishable with death, imprisonment for life, or imprisonment for 10 years.	Imprisonment for 10 years and fine.	Cognizable	Bailable	Magistrate of the first class.
	If the offence threatened be an unnatural offence.	Imprisonment for life.	Ditto	Ditto	Ditto
389	Putting a person in fear of accusation of an offence punishable with death, imprisonment for life, or imprisonment for 10 years in order to commit extortion.	Imprisonment for 10 years and fine.	Ditto	Ditto	Ditto
	If the offence be an unnatural offence.	Imprisonment for life.	Ditto	Ditto	Ditto
392	Robbery.	Rigorous imprisonment for 10 years and fine.	Ditto	Non-Bailable	Ditto
	If committed on the highway between sunset and sunrise.	Rigorous imprisonment for 14 years and fine.	Ditto	Ditto	Ditto
393	Attempt to commit robbery	Rigorous imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
394	Person voluntarily causing hurt in committing or attempting to commit robbery, or any other person jointly concerned in such robbery.	Imprisonment for life, or rigorous imprisonment for 10 years and fine.	Ditto	Ditto	Ditto
395	Dacoity.	Ditto	Ditto	Ditto	Court of

					Session.	
396	Murder in dacoity.	Death, imprisonment for life, or rigorous imprisonment for 10 years and line.	Ditto	Ditto	Ditto	
397	Robbery or dacoity, with attempt to cause death or grievous hurt.	Rigorous imprisonment for not less than 7 years.	Ditto	Ditto	Ditto	
398	Attempt to commit robbery or dacoity when armed with deadly weapons.	Ditto	Ditto	Ditto	Ditto	
399	Making preparation to commit dacoity.	Rigorous imprisonment for 10 years and fine.	Cognizable	Non-Bailable	Court of	Session.
400	Belonging to a gang of persons associated for the purpose of habitually committing dacoity.	Imprisonment for life, or rigorous imprisonment for 10 years and fine.	Ditto	Ditto	Ditto	
401	Belonging to a wandering gang of persons associated for the purpose of habitually committing thefts.	Rigorous imprisonment for 7 years and fine.	Ditto	Ditto	Magistrate of the first class.	
402	Being one of five or more persons assembled for the purpose of committing dacoity.	Ditto	Ditto	Ditto	Court of Session.	
403	Dishonest misappropriation of movable property, or converting it to one's own use.	Imprisonment for 2 years, or fine, or both.	Non-cognizable	Bailable	Any Magistrate.	
404	Dishonest misappropriation of property, knowing that it was in possession of a deceased person at his death, and that it has not since been in the possession of any person legally entitled to it.	Imprisonment for 3 years and fine.	Ditto	Ditto	Magistrate of the first class.	
	If by clerk or person employed by deceased.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto	
406	Criminal breach of trust.	Imprisonment for 3 years, or fine, or both.	Cognizable	Non-Bailable	Ditto	

407	Criminal breach of trust by a carrier, wharfinger, etc.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
408	Criminal breach of trust by a clerk or servant.	Ditto	Ditto	Ditto	Ditto
409	Criminal breach of trust by public servant or by banker, merchant or agent, etc.	Imprisonment for life, or imprisonment for 10 years and fine.	Ditto	Ditto	Ditto
411	Dishonestly receiving stolen property knowing it to be stolen.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto	Any Magistrate.
412	Dishonestly receiving stolen property, knowing that it was obtained by dacoity.	Imprisonment for life, or rigorous imprisonment for 10 years and fine.	Ditto	Ditto	Court of Session.
413	Habitually dealing in stolen property.	Imprisonment for life, or imprisonment for 10 years and fine.	Cognizable	Non-Bailable	Court of Session.
414	Assisting in concealment or disposal of stolen property, knowing it to be stolen.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto	Any Magistrate.
417	Cheating.	Imprisonment for 1 year, or fine, or both.	Non-cognizable	Bailable	Ditto
418	Cheating a person whose interest the offender was bound, either by law or by legal contract, to protect.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto	Ditto
419	Cheating by personation.	Ditto	Cognizable	Ditto	Ditto
420	Cheating and thereby dishonestly inducing delivery of property, or the making, alteration or destruction of a valuable security.	Imprisonment for 7 years and fine.	Ditto	Non-Bailable	Magistrate of the first class.
421	Fraudulent removal or concealment of property, etc., to prevent distribution among creditors.	Imprisonment for 2 years, or fine, or both.	Non-cognizable	Bailable	Any Magistrate.
422	Fraudulently preventing from being made available for his creditors a debt or demand due to the offender.	Ditto	Ditto	Ditto	Ditto

423	Fraudulent execution of deed of transfer containing a false statement of consideration.	Ditto	Ditto	Ditto	Ditto
424	Fraudulent removal or concealment of property, of himself or any other person or assisting in the doing thereof, or dishonestly releasing any demand or claim to which he is entitled.	Ditto	Ditto	Ditto	Ditto
426	Mischief.	Imprisonment for 3 months, or fine, or both.	Non-cognizable	Bailable	Any Magistrate.
427	Mischief, and thereby causing damage to the amount of 50 rupees or upwards.	Imprisonment for 2 years, or fine, or both.	Ditto	Ditto	Ditto
428	Mischief by killing, poisoning, maiming or rendering useless any animal of the value of 10 rupees or upwards.	Ditto	Cognizable	Ditto	Ditto
429	Mischief by killing, poisoning, maiming or rendering useless any elephant, camel, horse, etc., whatever may be its value, or any other animal of the value of 50 rupees or upwards.	Imprisonment for 5 years, or fine, or both.	Ditto	Ditto	Magistrate of the first class.
430	Mischief by causing diminution of supply of water for agricultural purposes, etc.	Ditto	Ditto	Ditto	Ditto
431	Mischief by injury to public road, bridge, navigable river, or navigable, channel and rendering it impassable or less safe for travelling or conveying property.	Imprisonment for 5 years, or fine, or both.	Cognizable	Bailable	Magistrate of the first class.
432	Mischief by causing inundation or obstruction to public drainage attended with damage.	Ditto	Ditto	Ditto	Ditto
433	Mischief by destroying or moving or rendering less useful a lighthouse or sea mark, or by exhibiting false lights.	Imprisonment for 7 years, or fine, or both.	Ditto	Ditto	Ditto

434	Mischief by destroying or moving, etc., a landmark fixed by public authority.	Imprisonment for 1 year, or fine, or both.	Non-cognizable	Ditto	Any	Magistrate.
435	Mischief by fire or explosive substance with intent to cause damage to an amount of 100 rupees or upwards, or, in cause of agricultural produce, 10 rupees or upwards.	Imprisonment for 7 years and fine.	Cognizable	Bailable		Magistrate of the first class.
436	Mischief by fire or explosive substance with intent to destroy house, etc.	Imprisonment for life, or imprisonment for 10 years and fine.	Cognizable	Non-Bailable		Court of Session.
437	Mischief with intent to destroy or make unsafe a decked vessel or a vessel of 20 tonnes burden.	Imprisonment for 10 years and fine.	Ditto	Ditto		Ditto
438	The mischief described in the last section when committed by fire or any explosive substance.	Imprisonment for life, or imprisonment for 10 years, and fine.	Ditto	Ditto		Ditto
439	Running vessel ashore with intent to commit theft, etc.	Imprisonment for 10 years and fine.	Ditto	Ditto		Ditto
440	Mischief committed after preparation made for causing death, or hurt, etc.	Imprisonment for 5 years and fine.	Ditto	Bailable		Magistrate of the first class.
447	Criminal trespass.	Imprisonment for 3 months, or fine of 500 rupees or both.	Ditto	Ditto		Any Magistrate.
448	House-trespass.	Imprisonment for one year, or fine of 1,000 rupees, or both.	Ditto	Ditto		Ditto
449	House-trespass in order to the commission of an offence punishable with death.	Imprisonment for life, or rigorous imprisonment for 10 years and fine.	Ditto	Non-Bailable		Court of Session.
450	House-trespass in order to the commission of an offence punishable with imprisonment for life.	Imprisonment for 10 years and fine.	Ditto	Ditto		Ditto
451	House-trespass in order to the commission of an offence punishable with imprisonment.	Imprisonment for 2 years and fine.	Ditto	Bailable		Any Magistrate.

	If the offence is theft.	Imprisonment for 7	Ditto	Non-Bailable	Ditto	
		years and fine.				
452	House-trespass, having made preparation for causing hurt, assault, etc.	Ditto	Ditto	Ditto	Ditto	
453	Lurking house-trespass or house-breaking.	Imprisonment for 2	Cognizable	Non-Bailable	Any Magistrate.	
		years and fine.				
454	Lurking house-trespass or house-breaking in order to the commission of an offence punishable with imprisonment.	Imprisonment for 3	Ditto	Ditto	Ditto	
		years and fine.				
	If the offence be theft.	Imprisonment for 10	Ditto	Ditto	Magistrate of the first class.	
		years and fine.				
455	Lurking house-trespass or house-breaking after preparation made for causing hurt, assault, etc.	Ditto	Ditto	Ditto	Ditto	
456	Lurking house-trespass or house-breaking by night.	Imprisonment for 3	Ditto	Ditto	Any Magistrate.	
		years and fine.				
457	Lurking house-trespass or house-breaking by night in order to the commission of an offence punishable with imprisonment.	Imprisonment for 5	Ditto	Ditto	Magistrate of the first class.	
		years and fine.				
	If the offence is theft.	Imprisonment for 14	Ditto	Ditto	Ditto	
		years and fine.				
458	Lurking house-trespass or house-breaking by night, after preparation made for causing hurt, etc.	Ditto	Ditto	Ditto	Ditto	
459	Grievous hurt caused whilst committing lurking house trespass or house-breaking.	Imprisonment for	Ditto	Ditto	Court of	Session.
		life, or imprisonment for 10 years and fine.				
460	Death or grievous hurt caused by one of several persons jointly concerned in house breaking by night, etc.	Ditto	Ditto	Ditto	Ditto	
461	Dishonestly breaking open or unfastening any closed receptacle containing or supposed to contain property.	Imprisonment for 2	Ditto	Ditto	Any Magistrate.	
		years, or fine, or both.				

462	Being entrusted with any closed receptacle containing or supposed to contain any property, and fraudulently opening the same.	Imprisonment for 3Cognizable years, or fine, or both.	Bailable	Any Magistrate.
-----	---	---	----------	-----------------

CHAPTER XVIII- OFFENCES RELATING TO DOCUMENTS AND TO PROPERTY MARKS

465	Forgery.	Imprisonment for 2Non-cognizable years, or fine, or both.	Bailable	Magistrate of the first class.
-----	----------	---	----------	--------------------------------

466	Forgery of a record of a Court of Justice or of a Registrar of Births, etc., kept by a public servant.	Imprisonment for 7Ditto years and fine.	Non-Bailable	Ditto
-----	--	---	--------------	-------

467	Forgery of a valuable security, will or authority to make or transfer any valuable security, or to receive any money, etc.	Imprisonment for Ditto life, or imprisonment for 10 years and fine.	Ditto	Ditto
-----	--	---	-------	-------

	When the valuable security is a promissory note of the Central Government.	Ditto	Cognizable	Ditto	Ditto
--	--	-------	------------	-------	-------

468	Forgery for the purpose of cheating.	Imprisonment for 7Ditto years and fine.	Ditto	Ditto
-----	--------------------------------------	---	-------	-------

469	Forgery for the purpose of harming the reputation of any person or knowing that it is likely to be used for that purpose.	Imprisonment for 3Ditto years and fine.	Bailable	Ditto
-----	---	---	----------	-------

471	Using as genuine a forged document which is known to be forged.	Punishment for Ditto forgery of such document.	Ditto	Ditto	Ditto
-----	---	--	-------	-------	-------

	When the forged document is a promissory note of the Central Government.	Ditto	Ditto	Ditto	Ditto
--	--	-------	-------	-------	-------

472	Making or counterfeiting a seal, plate, etc., with intent to commit a forgery punishable under section 467 of the Indian Penal Code, or possessing with like intent any such seal, plate, etc., knowing the same to be counterfeit.	Imprisonment for Ditto life, or imprisonment for 7 years and fine.	Ditto	Ditto
-----	---	--	-------	-------

473	Making or counterfeiting a seal, plate, etc., with intent to commit a forgery section 467 of the Indian Penal Code, or possessing with like intent any such seal, plate, etc., knowing the same to be counterfeit.	Imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
474	Having possession of a document, knowing it to be forged, with intent to use it as genuine; if the document is one of the description mentioned in section 466 of the Indian Penal Code.	Imprisonment for 7 years and fine.	Cognizable	Bailable	Magistrate of the first class.
	If the document is one of the description mentioned in section 467 of the Indian Penal Code.	Imprisonment for life, or imprisonment for 7 years and fine.	Non-cognizable	Ditto	Ditto
475	Counterfeiting a device or mark used for authenticating documents described in section 467 of the Indian Penal Code, or possessing counterfeit marked material.	Ditto	Ditto	Ditto	Ditto
476	Counterfeiting a device or mark used for authenticating documents other than those described in section 467 of the Indian Penal Code, or possessing counterfeit marked material.	Imprisonment for 7 years and fine.	Ditto	Non-Bailable	Ditto
477	Fraudulently destroying or defacing, or attempting to destroy or deface, or secreting, a will, etc.	Imprisonment for life, or imprisonment for 7 years and fine.	Ditto	Ditto	Ditto
477A	Falsification of accounts.	Imprisonment for 7 years, or fine, or both.	Ditto	Bailable	Ditto
482	Using a false property mark with intent to deceive or injure any person.	Imprisonment for 1 year, or fine, or both.	Ditto	Ditto	Ditto
483	Counterfeiting a property mark used by another, with intent to cause damage or	Imprisonment for 2 years, or fine, or both.	Ditto	Ditto	Ditto

injury.

484	Counterfeiting a property mark used by a public servant, or any mark used by him to denote the manufacture, quality, etc., of any property.	Imprisonment for 3 years and fine.	Ditto	Ditto	Ditto	
485	Fraudulently making or having possession of any die, plate or other instrument for counterfeiting any public or private property mark.	Imprisonment for 3 years, or fine, or both.	Non-cognizable	Bailable	Magistrate of the first class.	
486	Knowingly selling goods marked with a counterfeit property mark.	Imprisonment for 1 year, or fine, or both.	Ditto	Ditto	Any Magistrate.	
487	Fraudulently making a false mark upon any package or receptacle containing goods, with intent to cause it to be believed that it contains goods which it does not contain, etc.	Imprisonment for 3 years, or fine, or both.	Ditto	Ditto	Ditto	
488	Making use of any such false mark.	Ditto	Ditto	Ditto	Ditto	
489	Removing, destroying or defacing property mark with intent to cause injury.	Imprisonment for 1 year, or fine, or both.	Ditto	Ditto	Ditto	
489A	Counterfeiting currency-notes or bank-notes.	Imprisonment for years and fine.	Cognizable	Non-Bailable	Court of	Session. for 10
489B	Using as genuine forged or counterfeit currency-notes or bank-notes.	Ditto	Ditto	Ditto	Ditto	
489C	Possession of forged or counterfeit currency-notes or bank-notes.	Imprisonment for 7 years, or fine, or both.	Ditto	Bailable	Ditto	
489D	Making or possessing machinery, instrument or material for forging or counterfeiting currency-notes or bank-notes.	Imprisonment for life, or imprisonment for 10 years and fine.	Ditto	Non-Bailable	Ditto	
489E	Making or using documents resembling currency-notes or bank-notes.	Fine of 100 rupees	Non-cognizable	Bailable	Any Magistrate.	

On refusal to disclose the name and address of the printer.	Fine of 200 rupees.Non-cognizable	Bailable	Any Magistrate.
---	-----------------------------------	----------	-----------------

CHAPTER XIX- CRIMINAL BREACH OF CONTRACTS OF SERVICE

491 Being bound to attend on or supply the wants of a person who is helpless from youth, unsoundness of mind or disease, and voluntarily omitting to do so.	Imprisonment for 3Non-cognizable months, or fine of 200 rupees, or both.	Bailable	Any Magistrate.
---	--	----------	-----------------

CHAPTER XX- OFFENCES RELATING TO MARRIAGE

493 A man by deceit causing a woman not lawfully married to him to believe that she is lawfully married to him and to cohabit with him in that belief.	Imprisonment for 10Non-cognizable years and fine.	Non-Bailable	Magistrate of the first class.
--	---	--------------	--------------------------------

494 Marrying again during the lifetime of a husband or wife.	Imprisonment for 7Ditto years and fine.	Bailable	Ditto
--	---	----------	-------

495 Same offence with concealment of the former marriage from the person with whom subsequent marriage is contracted.	Imprisonment for 10Ditto years and fine.	Ditto	Ditto
---	--	-------	-------

496 A person with fraudulent intention going through the ceremony of being married, knowing that he is not thereby lawfully married.	Imprisonment for 7Ditto years and fine.	Ditto	Ditto
--	---	-------	-------

497 Adultery.	Imprisonment for 5Ditto years, or fine, or both.	Ditto	Ditto
---------------	--	-------	-------

498 Enticing or taking away or detaining with a criminal intent a married woman.	Imprisonment for 2Ditto years, or fine, or both.	Ditto	Any Magistrate.
--	--	-------	-----------------

{Ins by Act 46 of Act 46 of 1983, s.6.}

CHAPTER XXA CRUELTY BY HUSBAND OR RELATIVES OF HUSBAND

498A Punishment for subjecting a married woman to cruelty.	Imprisonment for Cognizable if three years and fine.information	Non-Bailable	Magistrate of the first
--	---	--------------	-------------------------

relating to the commission of the offence is given to an officer in charge of a police Station by the person aggrieved by the offence or by any person related to her by blood, marriage or adoption or if there is no such relative, by any public servant belonging to such class or category as may be notified by the State Government in this behalf.

CHAPTER XXI-

DEFAMATION

500	Defamation against the President or the Vice President or the Governor of a State or Administrator of a Union territory or a Minister in respect of his conduct in the discharge of his public functions when instituted upon a complaint made by the Public Prosecutor.	Simple imprisonment for 2 years, or fine, or both.	Non-cognizable	Bailable	Court of Session.
	Defamation in any other case.	Ditto	Ditto	Ditto	Magistrate of the first class.
501	Printing or engraving matter knowing it to be defamatory against the President or the Vice President or the Governor of a State or Administrator of a Union territory or a Minister in respect of his conduct in the discharge of his public functions when instituted upon a complaint made by the Public Prosecutor.	Ditto	Ditto	Ditto	Court of Session.
	Printing or engraving matter knowing it to be	Simple imprisonment for 2 years, or fine,	Non-Cognizable	Bailable	Magistrate of the first

defamatory, in any other case. or both. class.

502 Sale of printed or engraved substance containing defamatory matter, knowing it to contain such matter against the President or the Vice-President or the Governor of a State or Administrator of a Union territory or a Minister in respect of his conduct in the discharge of his public functions when instituted upon a complaint made by the Public Prosecutor. Ditto Ditto Ditto Court of Session.

Sale of printed or engraved substance containing defamatory matter, knowing it to contain such matter in any other case. Ditto Ditto Ditto Magistrate of the first class.

CHAPTER XXII- CRIMINAL INTIMIDATION, INSULT AND ANNOYANCE

504 Insult intended to provoke breach of the peace. Imprisonment for 2Non-cognizable years, or fine, or both. Bailable Any Magistrate.

505 False statement, rumour, etc., circulated with intent to cause mutiny or offence against the public peace. Imprisonment for 3Ditto years, or fine, or both. Non-Bailable Ditto

False statement, rumour, etc., with intent to create enmity, hatred or ill-will between different classes. Ditto Cognizable Ditto Ditto

False statement, rumour, etc., made in place of worship, etc., with intent to create enmity, hatred or ill-will. Imprisonment for 5Ditto years and fine. Ditto Ditto

506 Criminal intimidation. Imprisonment for 2Non-cognizable years, or fine, or both. Bailable Any Magistrate.

If threat be to cause death or grievous hurt, etc. Imprisonment for 7Non-cognizable years, or fine, or Bailable Magistrate of the first

both.

class.

STATE AMENDMENT

Uttar Pradesh :

Criminal	Any offence punishable under Section 506, I.P.C.,When committedIn any district Of Uttar Pradesh, shall be, notwithstanding anything contained in the Code Of				
1973, cognizable and non-	Procedure, Bailable.				
Part	[Vide Noti.No.777/VIII 9 -87 dated 31.7.1989, published in U.P. Gazette, Extra.,				
507	4(2) -A, Section (Kha) dated 2.8.19 89)]. Imprisonment for 2Ditto years, in addition to the punishment under above section. Ditto Ditto				
508	Criminal intimidation by anonymous communication or having taken precaution to conceal whence the threat comes. Imprisonment for 1Ditto year, or fine, or both. Ditto Any Magistrate.				
509	Act caused by inducing a person to believe that he will be rendered an object of Divine displeasure. Simple imprisonmentCognizable for 1 year, or fine, or both. Ditto Ditto				
510	Uttering any word or making any gesture intended to insult the modesty of a woman, etc. Simple imprisonmentNon-cognizableDitto for 24 hours, or fine of 10 rupees, or both. Ditto				
	Appearing in a public place, etc., in a state of intoxication, and causing annoyance to any person.				

CHAPTER XXIII-

ATTEMPTS TO COMMIT OFFENCE

511	Attempting to commit offences punishable with imprisonment for life or imprisonment, and in such attempt doing any act towards the commission of the offence. Imprisonment for lifeAccording to the offence is exceeding half of the longest term -cognizable. provided for the offence, or fine, or both. According to the offence by which the offender attempted is Bailable or not. According to the offence by which the offender attempted is triable. the offence				
-----	--	--	--	--	--

II-CLASSIFICATION OF OFFENCES AGAINST OTHER LAWS

If punishable with death, imprisonment for life, or imprisonment for more than 7 years.	Cognizable	Non-Bailable	Court of Session.
	Ditto	Ditto	Magistrate

If punishable with
of the first
imprisonment for 3 years, and
class.
upwards but not more than 7
years.

Non-cognizable Bailable

Any
If punishable with Magistrate.
imprisonment for less than 3
years or with fine only.

THE SECOND SCHEDULE

(See section 476)

FORM NO.1

SUMMONS TO AN ACCUSED PERSON

(See section 61)

To *(name of accused)* of *(address)*

WHEREAS your attendance is necessary to answer to a charge of *(state shortly the offence charged)*, you are hereby required to appear in person *(or by pleader, as the case may be)* before the (Magistrate) of
on the _____ day of _____

Herein fail not.

Dated, this _____ day of _____, 19____.
(Seal of the Court)

(Signature)

FORM NO.2

WARRANT OF ARREST

(See section 70)

To *(name and designation of the person or persons who is or are to execute the warrant)*.

WHEREAS *(name of accused)* of *(address)* stands charged with the offence of *(state the offence)*, you are hereby directed to arrest the said _____, and to produce him before me. Herein fail not.

Dated, this _____ day of _____, 19. _____
(Seal of the Court)

(Signature)

(See section 71)

This warrant may be endorsed as follows:-

If the said _____ shall give bail himself in the sum of rupees _____ with one surety in the sum of rupees _____ (or two sureties each in the sum of rupees _____) to attend before me on the day of _____ and to continue so to attend until otherwise directed by me, he may be released.

Dated, this _____ day of _____, 19. _____
(Seal of the Court)

(Signature)

FORM NO.3

BOND AND BAIL-BOND AFTER ARREST UNDER A WARRANT

(See section 81)

I, (name), of _____, being brought before the District Magistrate of _____ (or as the case may be) under a warrant issued to compel my appearance to answer to the charge of _____, do hereby bind myself to attend in the Court of _____ on the _____ day of _____ next, to answer to the said charge, and to continue so to attend until otherwise directed by the Court; and, in case of my making default herein, I bind myself to forfeit, to Government, the sum of rupees _____
Dated, this _____ day of _____, 19.

(Signature)

I do hereby declare myself surety for the above-named _____ of _____, that he shall attend before _____ in the Court of _____ on the _____ day of _____ next, to answer to the charge on which he has been arrested, and shall continue so to attend until otherwise directed by the Court; and, in case of his making default therein, I bind myself to forfeit, to Government, the sum of rupees _____

Dated, this _____ day of _____, 19.

(Signature)

FORM NO.4

PROCLAMATION REQUIRING THE APPEARANCE OF A PERSON ACCUSED

(See section 82)

WHEREAS complaint has been made before me that (*name, description and address*) has committed (*or is suspected to have committed*) the offence of _____, punishable under section _____ of the Indian Penal Code, and it has been returned to a warrant of arrest thereupon issued that the said (*name*) cannot be found, and whereas it has been shown to my satisfaction that the said (*name*) has absconded (*or is concealing himself to avoid the service of the said warrant*);

Proclamation is hereby made that the said _____ of _____ is required to appear at (*place*) before this Court (*or before me*) to answer the said complaint on the day of _____ .

Dated, this _____ day of _____, 19 ____ .
(*Seal of the Court*)

(*Signature*)

FORM NO.5

PROCLAMATION REQUIRING THE ATTENDANCE OF A WITNESS

(See sections 82, 87 and 90)

WHEREAS complaint has been made before me that (*name, description and address*) has committed (*or is suspected to have committed*) the offence of (*mention the offence concisely*) and a warrant has been issued to compel the attendance of (*name, description and address of the witness*) before this Court to be examined touching the matter of the said complaint; and whereas it has been returned to the said warrant that the said (*name of witness*) cannot be served, and it has been shown to my satisfaction that he has absconded (*or is concealing himself to avoid the service of the said warrant*);

Proclamation is hereby made that the said (*name*) is required to appear at (*place*) before the Court of
on the day of next at o'clock, to be examined touching the offence
complained of.

Dated, this day of ,19 .
(*Seal of the Court*)

(*Signature*)

FORM NO.6

ORDER OF ATTACHMENT TO COMPEL THE ATTENDANCE OF A WITNESS

(See section 83)

To the officer in charge of the police station at

WHEREAS a warrant has been duly issued to compel the attendance of (name, description and address) to testify concerning a complaint pending before this Court, and it has been returned to the said warrant that it cannot be served; and whereas it has been shown to my satisfaction that he has absconded (or is concealing himself to avoid the service of the said warrant); and thereupon a Proclamation has been or is being duly issued and published requiring the said _____ to appear and give evidence at the time and place mentioned therein;

This is to authorise and require you to attach by seizure the movable property belonging to the said _____ to the value of rupees _____ which you may find within the District of _____ and to hold the said property under attachment pending the further order of this Court, and to return this warrant with an endorsement certifying the manner of its execution.

Dated, this _____ day of _____, 19 .
(Seal of the Court)

(Signature)

FORM NO.7

ORDER OF ATTACHMENT TO COMPEL THE APPEARANCE OF A PERSON ACCUSED

(See section 83)

To *(name and designation of the person or persons who is or are to execute the warrant)*.

WHEREAS complaint has been made before me that *(name, description and address)* has committed *(or is suspected to have committed)* the offence of _____ punishable under section _____ of the Indian Penal Code, and it has been returned to a warrant of arrest thereupon issued that the said *(name)* cannot be found; and whereas it has been shown to my satisfaction that the said *(name)* has absconded *(or is concealing himself to avoid the service of the said warrant)* and thereupon a Proclamation has been or is being duly issued and published requiring the said _____ to appear to answer the said charge within _____ days; and whereas the said _____ is possessed of the following property, other than land paying revenue to Government, in the village *(or town)*, of _____, in the District of _____, viz., _____, and an order has been made for the attachment thereof;

You are hereby required to attach the said property in the manner specified in clause (a), or clause (c), or both*, of sub-section (2) of section 83, and to hold the same under attachment pending further order of this Court, and to return this warrant with an endorsement certifying the manner of its execution.

Dated, this _____ day of _____, 19 .
(Seal of the Court)

(Signature)

* Strike out the one which is not applicable, depending on the nature of the property to be attached.

FORM NO.8

ORDER AUTHORISING AN ATTACHMENT BY THE DISTRICT MAGISTRATE OR COLLECTOR

(See section 83)

To the District Magistrate / Collector of the District of

WHEREAS complaint has been made before me that (*name, description and address*) has committed (*or is suspected to have committed*) the offence of _____, punishable under section _____ of the Indian Penal Code, and it has been returned to a warrant of arrest thereupon issued that the said (*name*) cannot be found; and whereas it has been shown to my satisfaction that the said (*name*) has absconded (*or is concealing himself to avoid the service of the said warrant*) and thereupon a Proclamation has been or is being duly issued and published requiring the said (*name*) to appear to answer the said charge within _____ days; and whereas the said _____ is possessed of certain land paying revenue to Government in the village (*or town*) of _____ in the District of _____

You are hereby authorised and requested to cause the said land to be attached, in the manner specified in clause (a), or clause (c), or both*, of sub-section (4) of section 83, and to be held under attachment pending the further order of this Court, and to certify without delay what you may have done in pursuance of this order.

Dated, this _____ day of _____, 19 ____ .
(Seal of the Court)

(Signature)

* Strike out the one which is not desired.

FORM NO.9

WARRANT IN THE FIRST INSTANCE TO BRING UP A WITNESS

(See section 87)

To *(name and designation of the police officer or other person or persons who is or are to execute the warrant)*.

WHEREAS complaint has been made before me that *(name and description of accused)* of *(address)* has *(or is suspected to have)* committed the offence of *(mention the offence concisely)*, and it appears likely that *(name and description of witness)* can give evidence concerning the said complaint; and whereas I have good and sufficient reason to believe that he will not attend as a witness on the hearing of the said complaint unless compelled to do so;

This is to authorise and require you to arrest the said *(name of witness)*, and on the _____ day of _____ to bring him before this Court, to be examined touching the offence complained of.

Dated, this _____ day of _____, 19 .
(Seal of the Court)

(Signature)

FORM NO.10

WARRANT TO SEARCH AFTER INFORMATION OF A PARTICULAR OFFENCE

(See section 93)

To *(name and designation of the police officer or other person or persons who is or are to execute the warrant)*.

WHEREAS information has been laid *(or complaint has been made)* before me of the commission *(or suspected commission)* of the offence of *(mention the offence concisely)*, and it has been made to appear to me that the production of *(specify the thing clearly)* is essential to the inquiry now being made *(or about to be made)* into the said offence *(or suspected offence)*;

This is to authorise and require you to search for the said *(the thing specified)* in the *(describe the house or place or part thereof to which the search is to be confined)*, and, if found, to produce the same forthwith before this Court, returning this warrant, with an endorsement certifying what you have done under it, immediately upon its execution.

Dated, this day of ,19 .
(Seal of the Court)

(Signature)

FORM NO.11

WARRANT TO SEARCH SUSPECTED PLACE OF DEPOSIT

(See section 94)

To *(name and designation of a police officer above the rank of a constable)*.

WHEREAS information has been laid before me, and on due inquiry thereupon had, I have been led to believe that the *(describe the house or other place)* is used as a place for the deposit *(or sale)* of stolen property *(or if for either of the other purposes expressed in the section, state the purpose in the words of the section)*;

This is to authorise and require you to enter the said house *(or other place)* with such assistance as shall be required, and to use, if necessary, reasonable force for that purpose, and to search every part of the said house *(or other place, or if the search is to be confined to a part, specify the part clearly)*, and to seize and take possession of any property *(or documents, or stamps, or seals, or coins, or obscene objects, as the case may be)* *(add, when the case requires it)* and also of any instruments and materials which you may reasonably believe to be kept for the manufacture forged documents, or counterfeit stamps, or false seals, or counterfeit coins or counterfeit currency notes *(as the case may be)*, and forthwith to bring before this Court such of the said things as may be taken possession of, returning this warrant, with an endorsement certifying what you have done under it, immediately upon its execution.

Dated, this day of ,19 .
(Seal of the Court)

(Signature)

FORM NO.12

BOND TO KEEP THE PEACE

(See sections 106 and 107)

WHEREAS I, (*name*), inhabitant of (*Place*), have been called upon to enter into a bond to keep the peace for the term of _____ or until the completion of the inquiry in the matter of _____ now pending in the Court of _____, I hereby bind myself not to commit a breach of the peace, or do any act that may probably occasion a breach of the peace, during the said term or until the completion of the said inquiry and, in case of my making default therein, I hereby bind myself to forfeit to Government the sum of rupees _____

Dated, this _____ day of _____, 19 .

(*Signature*)

FORM NO.13

BOND FOR GOOD BEHAVIOUR

(See sections 108, 109 and 110)

WHEREAS I, (*name*), inhabitant of (*place*), have been called upon to enter into a bond to be of good behaviour to Government and all the citizens of India for the term of (*state the period*) or until the completion of the inquiry in the matter of _____ now pending in the Court of _____, I hereby bind myself to be of good behaviour to Government and all the citizens of India during the said term or until the completion of the said inquiry; and, in case of my making default therein, I hereby bind myself to forfeit to Government the sum of rupees _____

Dated, this _____ day of _____, 19 .

(*Signature*)

(Where a bond with sureties is to be executed, add _____).

We do hereby declare ourselves sureties for the above-named that he will be of good behaviour to Government and all the citizens of India during the said term or until the completion of the said inquiry; and, in case of his making default therein, we bind ourselves, jointly and severally, to forfeit to Government the sum of rupees _____

Dated, this _____ day of _____, 19 .

(*Signature*)

FORM NO.14

SUMMONS ON INFORMATION OF A PROBABLE BREACH OF THE PEACE

(See section 113)

To

of

WHEREAS it has been made to appear to me by credible information that (*state the substance of the information*), and that you are likely to commit a breach of the peace (*or by which act a breach of the peace will probably be occasioned*), you are hereby required to attend in person (*or by a duly authorised agent*) at the office of the Magistrate of on the day of 19 , at ten o'clock in the forenoon, to show cause why you should not be required to enter into a bond for rupees [when sureties are required, add, and also to give security by the bond of one (*or two, as the case may be*) surety (*or sureties*) in the sum of rupees (*each if more than one*)], that you will keep the peace for the term of

Dated, this day of ,19 .
(Seal of the Court)

(Signature)

FORM NO.15

WARRANT OF COMMITMENT ON FAILURE TO FIND SECURITY TO KEEP THE PEACE

(See section 122)

To the officer in charge of the Jail at

WHEREAS (*name and address*) appeared before me in person (*or by his authorised agent*) on the
day of _____ in obedience to a summons calling upon him to show cause why he should not
enter into a bond for rupees _____ with one surety (*or a bond with two sureties each in rupees*
_____), that he, the said (*name*), would keep the peace for the period of _____ months; and
whereas an order was then made requiring the said (*name*) to enter into and find such security (*state the*
security ordered when it differs from that mentioned in the summons), and he has failed to comply with the
said order;

This is to authorise and require you _____ to receive the said (*name*) into your custody, together with this
warrant, and him safely to keep in the said Jail for the said period of (*term of imprisonment*) unless he shall in
the meantime be lawfully ordered to be released, and to return this warrant with an endorsement certifying the
manner of its execution.

Dated, this _____ day of _____, 19 ____ .
(*Seal of the Court*)

(*Signature*)

FORM NO.16

WARRANT OF COMMITMENT ON FAILURE TO FIND SECURITY FOR GOOD BEHAVIOUR

(See section 122)

To the officer in charge of the Jail at

WHEREAS it has been made to appear to me that (*name and description*) has been concealing his presence within the district of _____ and that there is reason to believe that he is doing so with a view to committing a cognizable offence;

or

WHEREAS evidence of the general character of (*name and description*) has been adduced before me and recorded, from which it appears that he is an habitual robber (*or house-breaker, etc., as the case may be*);

And whereas an order has been recorded stating the same and requiring the said (*name*) to furnish security for his good behaviour for the term of (state the period) by entering into a bond with one surety (*or two or more sureties, as the case may be*), himself for rupees _____, and the said surety (*or each of the said sureties*) for rupees _____, and the said (*name*) has failed to comply with the said order and for such default has been adjudged imprisonment for (*state the term*) unless the said security be sooner furnished;

This is to authorise and require you to receive the said (*name*) into your custody, together with this warrant and him safety to keep in the Jail, or if he is already in prison, be detained therein, for the said period of (*term of imprisonment*) unless he shall in the meantime be lawfully ordered to be released, and to return this warrant with an endorsement certifying the manner of its execution.

Dated, this _____ day of _____, 19____.

(Seal of the Court)

(Signature)

FORM NO.17

WARRANT TO DISCHARGE A PERSON IMPRISONED ON FAILURE TO GIVE SECURITY

(See sections 122 and 123)

To the Officer in charge of the Jail at _____ (or other officer in whose custody the person is).

WHEREAS (name and description of prisoner) was committed to your custody under warrant of the Court, dated the _____ day of _____ 19____; and has since duly given security under section _____ of the Code of Criminal Procedure, 1973;

or

WHEREAS (name and description of prisoner) was committed to your custody under warrant of the Court, dated the _____ day of _____ 19____; and there have appeared to me sufficient grounds for the opinion that he can be released without hazard to the community;

This is to authorise and require you forthwith to discharge the said (name) from your custody unless he is liable to be detained for some other cause.

Dated, this _____ day of _____, 19____.
(Seal of the Court)

(Signature)

FORM NO.18

WARRANT OF IMPRISONMENT ON FAILURE TO PAY MAINTENANCE

(See section 125)

To the Officer in charge of the Jail at

WHEREAS (*name, description and address*) has been proved before me to be possessed of sufficient means to maintain his wife (*name*) [or his child (*name*) or his father or mother (*name*), who is by reason of (*state the reason*) unable to maintain herself (*or himself*)] and to have neglected (*or refused*) to do so, and an order has been duly made requiring the said (*name*) to allow to his said wife (*or child or father or mother*) for maintenance the monthly sum of rupees _____; and whereas it has been further proved that the said (*name*) in wilful disregard to the said order has failed to pay rupees _____, being the amount of the allowance for the month (*or months*) of _____;

And thereupon an order was made adjudging him to undergo imprisonment in the said Jail for the period of _____;

This is to authorise and require you to receive the said (*name*) into your custody in the said Jail, together with this warrant, and there carry the said order into execution according to law, returning this warrant with an endorsement certifying the manner of its execution.

Dated, this _____ day of _____, 19____.
(Seal of the Court)

(Signature)

FORM NO.19

**WARRANT TO ENFORCE THE PAYMENT OF MAINTENANCE BY ATTACHMENT
AND SALE**

(See section 125)

To *(name and designation of the police officer or other person to execute the warrant)*.

WHEREAS an order has been duly made requiring *(name)* to allow to his said wife *(or child or father or mother)* for maintenance the monthly sum of rupees _____, and whereas the said *(name)* in wilful disregard of the said order has failed to pay rupees _____, being the amount of the allowance for the month *(or months)* of _____;

This is to authorise and require you to attach any movable property belonging to the said *(name)* which may be found within the district of _____, and if within *(state the number of days or hours allowed)* next after such attachment the said sum shall not be paid *(or forthwith)*, to sell the movable property attached, or so much thereof as shall be sufficient to satisfy the said sum, returning this warrant, with an endorsement certifying what you have done under it, immediately upon its execution.

Dated, this _____ day of _____, 19 ____ .
(Seal of the Court)

(Signature)

FORM NO.20

ORDER FOR THE REMOVAL OF NUISANCES

(See section 133)

To *(name, description and address)*.

WHEREAS it has been made to appear to me that you have caused an obstruction *(or nuisance)* to persons using the public roadway *(or other public place)* which, etc., *(describe the road or public place)*, by, etc., *(state what it is that causes the obstruction or nuisance)*, and that such obstruction *(or nuisance)* still exists;

or

WHEREAS it has been made to appear to me that you are carrying on, as owner, or manager, the trade or occupation of *(state the particular trade or occupation and the place where it is carried on)*, and that the same is injurious to the public health *(or comfort)* by reason *(state briefly in what manner the injurious effects are caused)*, and should be suppressed or removed to a different place;

or

WHEREAS it has been made to appear to me that you are the *owner (or are in possession of or have the control over)* a certain tank *(or well or excavation)* adjacent to the public way *(describe the thoroughfare)*, and that the safety of the public is endangered by reason of the said tank *(or well or excavation)* being without a fence *(or insecurely fenced)*;

or

WHEREAS, etc., etc., *(as the case may be)*;

I do hereby direct and require you within *(state the time allowed)* *(state what is required to be done to abate the nuisance)* or to appear at _____ in the Court of _____ on the _____ day of _____ next, and to show cause why this order should not be enforced;

or

I do hereby direct and require you within *(state the time allowed)* to cease carrying on the said trade or occupation at the said place, and not again to carry on the same, or to remove the said trade from the place where it is now carried on, or to appear, etc.;

or

I do hereby direct and require you within *(state the time allowed)* to put up a sufficient fence *(state the kind of fence and the part to be fenced)*; or to appear, etc.;

or

I do hereby direct and require you, etc., etc., *(as the case may be)*.

Dated, this _____ day of _____, 19____ .
(Seal of the Court)

(Signature)

FORM NO.21

MAGISTRATE NOTICE AND PEREMPTORY ORDER

(See section 141)

To *(name, description and address)*.

I HEREBY give you notice that it has been found that the order issued on the _____ day of _____ requiring you *(state substantially the requisition in the order)* is reasonable and proper. Such order has been made absolute, and I hereby direct and require you to obey the said order within *(state the time allowed)*, on peril of the penalty provided by the Indian Penal Code for disobedience thereto.

Dated, this _____ day of _____, 19 ____ .
(Seal of the Court)

(Signature)

FORM NO.22

INJUNCTION TO PROVIDE AGAINST IMMINENT DANGER PENDING INQUIRY

(See section 142)

To *(name, description and address)*.

WHEREAS the inquiry into the conditional order issued by me on the day of _____, 19____, is pending, and it has been made to appear to me that the nuisance mentioned in the said order is attended with such imminent danger or injury of a serious kind to the public as to render necessary immediate measures to prevent such danger or injury, I do hereby, under the provisions of section 142 of the Code of Criminal Procedure, 1973, direct and enjoin you forthwith *to (state plainly what is required to be done as a temporary safeguard)*, pending the result of the inquiry.

Dated, this _____ day of _____, 19____ .
(Seal of the Court)

(Signature)

FORM NO.23

MAGISTRATE'S ORDER PROHIBITING THE REPETITION, ETC., OF A NUISANCE

(See section 143)

To *(name, description and address)*.

WHEREAS it has been made to appear to me that, etc.*(state the proper recital, guided by Form No.20 or Form No.24, as the case may be)*;

I do hereby strictly order and enjoin you not to repeat or continue, the said nuisance.

Dated, this day of ,19 .
(Seal of the Court)

(Signature)

FORM NO.24

MAGISTRATE'S ORDER TO PREVENT OBSTRUCTION, RIOT, ETC.

(See section 144)

To *(name, description and address)*.

WHEREAS it has been made to appear to me that you are in possession *(or have the management)* of *(describe clearly the property)*, and that, in digging a drain on the said land, you are about to throw or place a portion of the earth and stones dug-up upon the adjoining public road, so as to occasion risk of obstruction to persons using the road;

or

WHEREAS it has been made to appear to me that you and a number of other persons *(mention the class of persons)* are about to meet and proceed in a procession along the public street, etc., *(as the case may be)* and that such procession is likely to lead to a riot or an affray;

or

WHEREAS, etc., etc., *(as the case may be)*;

I do hereby order you not to place or permit to be placed any of the earth or stones dug from land on any part of the said road;

or

I do hereby prohibit the procession passing along the said street, and strictly warn and enjoin you not to take any part in such procession *(or as the case recited may require)*.

Dated, this day of ,19 .
(Seal of the Court)

(Signature)

FORM NO.25

**MAGISTRATE'S ORDER DECLARING PARTY ENTITLED TO RETAIN POSSESSION
OF LAND, ETC., IN DISPUTE**

(See section 145)

It appears to me, on the grounds duly recorded, that a dispute, likely to induce a breach of the peace, existed between (*describe the parties by name and residence, or residence only if the dispute be between bodies of villagers*) concerning certain (*state concisely the subject of dispute*), situate within my local jurisdiction, all the said parties were called upon to give in a written statement of their respective claims as to the fact of actual possession of the said (*the subject of dispute*), and being satisfied by due inquiry had thereupon, without reference to the merits of the claim of either of the said parties to the legal right of possession, that the claim of actual possession by the said (*name or names or description*) is true; I do decide and declare that he is (*or they are*) in possession of the said (*the subject of dispute*) and entitled to retain such possession until ousted by due course of law, and do strictly forbid any disturbance of his (*or their*) possession in the meantime.

Dated, this day of ,19 .
(Seal of the Court)

(Signature)

FORM NO.26

**WARRANT OF ATTACHMENT IN THE CASE OF A DISPUTE AS TO THE POSSESSION OF
LAND, ETC.**

(See section 146)

To the officer in charge of the police station at
(or, To the Collector of _____).

WHEREAS it has been made to appear to me that a dispute likely to induce a breach of the peace existed between (*describe the parties concerned byname and residence, or residence only if the dispute be between bodies of villagers*) concerning certain (*state concisely the subject of dispute*) situate within the limits of my jurisdiction, and the said parties were thereupon duly called upon to state in writing their respective claims as to the fact of actual possession of the said (*the subject of dispute*), and whereas, upon due inquiry into the said claims, I have decided that neither of the said parties was in possession of the said (*the subject of dispute*) (*or I am unable to satisfy myself as to which of the said parties was in possession as aforesaid*);

This is to authorise and require you to attach the said (*the subject of dispute*) by taking and keeping possession thereof, and to hold the same under attachment until the decree or order of a competent Court determining the rights of the parties, or the claim to possession, shall have been obtained, and to return this warrant with an endorsement certifying the manner of its execution.

Dated, this _____ day of _____, 19 .

(Seal of the Court)

(Signature)

FORM NO.27

MAGISTRATE'S ORDER PROHIBITING THE DOING OF ANYTHING ON LAND ON WATER

(See section 147)

A DISPUTE having arisen concerning the right of use of (*state concisely the subject of dispute*) situate within my local jurisdiction, the possession of which land (*or water*) is claimed exclusively by (*describe the person or persons*), and it appears to me, on due inquiry into the same, that the said land (*or water*) has been open to the enjoyment of such use by the public (*or if by an individual or a class of persons, describe him or them*) and (*if the use can be enjoyed throughout the year*) that the said use has been enjoyed within three months of the institution of the said inquiry (*or if the use is enjoyable only at a particular season, say, "during the last of the seasons at which the same is capable of being enjoyed"*);

I do order that the said (*the claimant or claimants of possession*) or any one in their interest, shall not take (*or retain*) possession of the said land (*or water*) to the exclusion of the enjoyment of the right of use aforesaid, until he (*or they*) shall obtain the decree or order of a competent Court adjudging him (*or them*) to be entitled to exclusive possession.

Dated, this day of ,19 .
(Seal of the Court)

(Signature)

FORM NO.28

BOND AND BAIL-BOND ON A PRELIMINARY INQUIRY BEFORE A POLICE OFFICER

(See section 169)

I, (*name*), of _____, being charged with the offence of _____, and after inquiry required to appear before the Magistrate of _____

or

and after inquiry called upon to enter into my own recognizance to appear when required, do hereby bind myself to appear at _____, in the Court of _____, on the _____ day of _____ next (*or on such day as I may hereafter be required to attend*) to answer further to the said charge, and in case of my making default herein, I bind myself to forfeit to Government, the sum of rupees _____

Dated, this _____ day of _____, 19 .

(*Signature*)

I hereby declare myself (*or we jointly and severally declare ourselves and each of us*) surety (*or sureties*) for the above said (*name*) that he shall attend at _____ in the Court of _____, on the _____ day of _____ next (*or on such day as he may hereafter be required to attend*), further to answer to the charge pending against him, and, in case of his making default therein, I hereby bind myself (*or we hereby bind ourselves*) to forfeit to Government the sum of rupees _____

Dated, this _____ day of _____, 19 .

(*Signature*)

FORM NO.29

BOND TO PROSECUTE OR GIVE EVIDENCE

(See section 170)

I, (*name*), of (*place*) , do hereby bind myself to attend at in the Court of at
o'clock on the day of next and then and there to prosecute (*or to*
prosecute and give evidence) (*or to give evidence*) in the matter of a charge of against one A.B.,
and, in case of making default herein, I bind myself to forfeit to Government the sum of rupees

Dated, this day of ,19 .

(*Signature*)

FORM NO.30

SPECIAL SUMMONS TO A PERSON ACCUSED OF A PETTY OFFENCE

(See section 206)

To

(Name of the accused)

of (address)

WHEREAS your attendance is necessary to answer a charge of a petty offence (*state shortly the offence charged*), you are hereby required to appear in person (*or by pleader*) before (Magistrate) of on the day of 19 , or if you desire to plead guilty to the charge without appearing before the Magistrate, to transmit before the aforesaid date the plea of guilty in writing and the sum of rupees as fine, or if you desire to appear by pleader and to plead guilty through such pleader, to authorise such pleader in writing to make such a plea of guilty on your behalf and to pay the fine through such pleader. Herein fail not.

Dated, this day of ,19 .
(Seal of the Court)

(Signature)

(Note.- The amount of fine specified in this summons shall not exceed one hundred rupees.)

FORM NO.31

NOTICE OF COMMITMENT BY MAGISTRATE TO PUBLIC PROSECUTOR

(See section 209)

The Magistrate of _____ hereby gives notice that he has committed one _____ for trial at the next Sessions; and the Magistrate hereby instructs the Public Prosecutor to conduct the prosecution of the said case.

The charge against the accused is that, etc.*(state the offence as in the charge)*.

Dated, this _____ day of _____, 19 ____ .
(Seal of the Court)

(Signature)

FORM NO.32

CHARGES

(See sections 211, 212 and 213)

I.CHARGES WITH ONE HEAD

(1) (a) I, (*name and office of Magistrate, etc.*), hereby charge you (*name of accused person*) as follows:-

(b) that you, on or about the _____ day of _____, at _____, waged war against the Government of India and thereby committed an offence punishable under section 121 (On section 121) of the Indian Penal Code, and within the cognizance of this Court.

(c) And I hereby direct that you be tried by this Court on the said charge.

(*Signature and Seal of the Magistrate*)

[To be substituted for (b)]:-

(2) That you, on or about the _____ day of _____, at _____, with the intention of inducing the President of India [or, as the case may be, the Governor of (*name of State*)] to refrain from exercising a lawful power as such President (*or, as the case may be, the Governor*), assaulted President (*or, as the case maybe, the Governor*), and thereby committed an offence punishable under section 124 (On section 124) of the Indian Penal Code, and within the cognizance of this Court.

(3) That you, being a public servant in the _____ Department, directly accepted from (*state the name*) for another party (*state the name*) gratification other than legal remuneration, as a motive for forbearing to do an official act, and thereby committed an offence punishable under section 161 (On section 161) of the Indian Penal Code, and within the cognizance of this Court.

(4) That you, on or about the _____ day of _____, at _____, did (*or omitted to do, as the case may be*) _____, such conduct being contrary to the provisions of _____ Act _____, section _____, and known by you to be prejudicial to _____, and thereby committed an offence punishable under section 166 (On section 166) of the Indian Penal Code, and within the cognizance of this Court.

(5) That you, on or about the _____ day of _____, at _____, in the course of the trial of _____ before _____, stated in evidence that " _____ " which statement you either knew or believed or be false, or did not believe to be true, and thereby committed an offence punishable under section 193 (On section 193) of the Indian Penal Code, and within the cognizance of this Court.

(6) That you, on or about the _____ day of _____, at _____, committed culpable homicide not amounting to murder, causing the death of _____, and thereby committed an offence punishable under section 304 (On section 304) of the Indian Penal Code, and within the cognizance of this Court.

(7) That you, on or about the _____ day of _____, at _____, abetted the commission of suicide by A.B., a person in a state of intoxication, and thereby committed an offence punishable under section 306 (On section 306) of the Indian Penal Code, and within the cognizance of this Court.

(8) That you, on or about the _____ day of _____, at _____, voluntarily caused grievous hurt to _____, and thereby committed an offence punishable under section 325 (On section 325) of the Indian Penal Code, and within the cognizance of this Court.

(9) That you, on or about the _____ day of _____, at _____, *robbed (state the name)*, and thereby committed an offence punishable under section 392 (On section 392) of the Indian Penal Code, and within the cognizance of this Court.

(10) That you, on or about the _____ day of _____, at _____, committed dacoity, an offence punishable under section 395 (On section 395) of the Indian Penal Code, and within the cognizance of this Court.

II. CHARGES WITH TWO OR MORE HEADS

(1) (a) I, (*name and office of Magistrate, etc.*), hereby charge you (name of accused person) as follows:-

(b) First - That you, on or about the _____ day of _____, at _____, knowing a coin to be _____ counterfeit, delivered the same to another person, by name, A.B., as genuine, and thereby committed _____ an offence punishable under section 241 (On section 241) of the Indian Penal Code, and within the cognizance of the _____ Court of Session.

Secondly - That you, on or about the _____ day of _____, at _____, knowing a coin to be counterfeit attempted to induce another person, by name, A.B., to receive it as genuine, and thereby committed an offence punishable under section 241 of the Indian Penal Code, and within the cognizance of the Court of Session.

(c) And I hereby direct that you be tried by the said Court on the said charge.

(*Signature and seal of the Magistrate*)

[To be substituted for (b)];-

(2) First - That you, on or about the _____ day of _____, at _____, committed murder by causing the death of _____, and thereby committed an offence punishable under section 302 (On sections 302 and 304) of the Indian Penal Code, and within the cognizance of the Court of Session.

Secondly - That you, on or about the _____ day of _____, at _____, by causing the death of _____, committed culpable homicide not amounting to murder, and thereby committed an offence punishable under section 304 of the Indian Penal Code, and within the cognizance of the Court of Session.

(3) *First-* That you, on or about the _____ day of _____, at _____, committed theft, and thereby committed an offence punishable under section 379 (On sections 379 and 382) of the Indian Penal Code, and within the cognizance of the Court of Session.

Secondly- That you, on or about the _____ day of _____, at _____, committed theft, having made preparation for causing death to a person in order to the committing of such theft and thereby committed an offence punishable under section 382 of the Indian Penal Code, and within the cognizance of the Court of Session.

Thirdly- That you, on or about the _____ day of _____, at _____, committed theft, having made preparation for causing restraint to a person in order to the effecting of your escape after the committing of such theft, and thereby committed an offence punishable under section 382 of the Indian Penal Code, and within the cognizance of the Court of Session.

Fourthly- That you, on or about the _____ day of _____, at _____, committed theft, having made preparation for causing fear of hurt to a person in order to the retaining of property taken by such theft and thereby committed an offence punishable under section 382 of the Indian Penal Code, and within the cognizance of the Court of Session.

(4) That you, on or about the _____ day of _____, at _____, in the course of the inquiry into _____, before _____, stated in evidence that " _____ ", and that you, on or about the _____ day of _____, at _____, in the course of the trial of _____, before _____, stated in the evidence that " _____ ", one of which statements you either knew or believed to be false, or did not believe to be true, and thereby committed an offence punishable under section 193 (Alternative change on section 193) of the Indian Penal Code, and within the cognizance of the Court of Session.

(In cases tried by Magistrate substitute "within my cognizance", for "within the cognizance of the Court of Session").

III. CHARGES FOR THEFT AFTER PREVIOUS CONVICTION

I, (*name and office of Magistrate, etc.*), hereby charge you (*name of accused person*) as follows:-

That you, on or about the _____ day of _____, at _____, committed theft, and thereby committed an offence punishable under section 379 of the Indian Penal Code, and within the cognizance of the Court of Session (*or Magistrate, as the case may be*).

And you, the said (*name of accused*), stand further charged that you, before the committing of the said offence, that is to say, on the _____ day of _____ had been convicted by *the (state Court by which conviction was had)* at _____ of an offence punishable under Chapter XVII of the Indian Penal Code with imprisonment for a term of three years, that is to say, the offence of house-breaking by night (*describe the offence in the words used in the section under which the accused was convicted*), which conviction is still in full force and effect, and that you are thereby liable to enhanced punishment under section 75 of the Indian Penal Code.

And I hereby direct that you be tried, etc.

FORM NO.34

WARRANT OF COMMITMENT ON A SENTENCE OF IMPRISONMENT OR FINE IF PASSED

BY A MAGISTRATE

(See sections 248 and 255)

To the Officer in charge of the Jail at

.

WHEREAS on the _____ day of _____, (*name of prisoner*), the (*1st, 2nd, 3rd, as the case may be*) prisoner in case No. _____ of the Calendar for 19_____, was convicted before me (*name and official designation*) of the offence of (mention the offence or offences concisely under section (*or sections*) of the Indian Penal Code (*or of Act* _____), and was sentenced to (*state the punishment fully and distinctly*);

This is to authorise and require you to receive the said (prisoner's name) into your custody in the said Jail, together with this warrant, and thereby carry the aforesaid sentence into execution according to law.

Dated, this _____ day of _____, 19_____.
(*Seal of the Court*)

(*Signature*)

FORM NO.35

WARRANT OF IMPRISONMENT ON FAILURE TO PAY COMPENSATION

(See section 250)

To the Officer in charge of the Jail at

WHEREAS (*name and description*) has brought *against (name and description of the accused person)* the complaint that (*mention it concisely*) and the same has been dismissed on the ground that there was no reasonable ground for making the accusation against the said (*name*) and the order of dismissal awards payment by the said (*name of complainant*) of the sum of rupees _____ as compensation; and whereas the said sum has not been paid and an order has been made for his simple imprisonment in Jail for the period of _____ days, unless the aforesaid sum be sooner paid;

This is to authorise and require you to receive the said (*name*) into your custody, together with this warrant, and him safely to keep in the said Jail for the said period of (*term of imprisonment*), subject to the provisions of section 69 of the Indian Penal Code, unless the said sum be sooner paid, and on the receipt thereof, forthwith to set him at liberty, returning this warrant with an endorsement certifying the manner of its execution.

Dated, this _____ day of _____, 19 ____ .
(*Seal of the Court*)

(*Signature*)

FORM NO.36

ORDER REQUIRING PRODUCTION IN COURT OF PERSON IN PRISON FOR ANSWERING TO CHARGE OF OFFENCE

(See section 267)

To

The Officer in charge of the Jail at

WHEREAS the attendance of (*name of prisoner*) at present confined detained in the above-mentioned prison, is required in this Court to answer to a charge of (*state shortly the offence charged*) or for the purpose of a proceeding (*state shortly the particulars of the proceeding*);

You are hereby required to produce the said _____ under safe and sure conduct before this Court on the _____ day of _____, 19____, by _____ A.M. there to answer to the said charge, or for the purpose of the said proceeding, and after this Court had dispensed with his further attendance, cause him to be conveyed under safe and sure conduct back to the said prison.

And you are further required to inform the said _____ of the contents of this order and deliver to him the attached copy thereof.

Dated, this _____ day of _____, 19 .
(Seal of the Court)

(Signature)

Countersigned.

(Seal)

(Signature)

FORM NO.37

ORDER REQUIRING PRODUCTION IN COURT OF PERSON IN PRISON FOR GIVING EVIDENCE

(See section 267)

To

The Officer in charge of the Jail at

WHEREAS complaint has been made before this Court that (*name of the accused*) of _____ has committed the offence of (*state offence concisely with time and place*) and it appears that (*name of prisoner*) at present confined / detained in the above-mentioned prison, is likely to give material evidence for the prosecution / defence;

You are hereby required to produce the said _____ under safe and sure conduct before this Court at _____ on the _____ day of _____, 19____, by _____ A.M. there to give evidence in the matter now pending before this Court, and after this Court has dispensed with his further attendance, cause him to be conveyed under safe and sure conduct back to the said prison.

And you are further required to inform the said _____ of the contents of this order and deliver to him the attached copy thereof.

Dated, this _____ day of _____, 19 .
(Seal of the Court)

(Signature)

Countersigned.

(Seal)

(Signature)

FORM NO.38

**WARRANT OF COMMITMENT IN CERTAIN CASES OF CONTEMPT WHEN A FINE
IS IMPOSED**

(See section 345)

To the Officer in charge of the Jail at

WHEREAS at a Court held before me on this day (*name and description of the offender*) in the presence (*or view*) of the Court committed wilful contempt;

And whereas for such contempt the said (*name of the offender*) has been adjudged by the Court to pay a fine of rupees, or in default to suffer simple imprisonment for the period of (*state the number of months or days*);

This is to authorise and require you to receive the said (*name of offender*) into your custody, together with this warrant, and him safely to keep in the said Jail for the said period of (*term of imprisonment*), unless the said fine be sooner paid; and, on the receipt thereof, forthwith to set him at liberty, returning this warrant with an endorsement certifying the manner of its execution.

Dated, this day of ,19 .
(*Seal of the Court*)

(*Signature*)

FORM NO.39

**MAGISTRATE'S OR JUDGE'S WARRANT OF COMMITMENT OF WITNESS REFUSING
TO ANSWER OR TO PRODUCE DOCUMENT**

(See section 349)

To *(name and designation of officer of Court)*

WHEREAS *(name and description)*, being summoned *(or brought before this Court)* as a witness and this day required to give evidence on an inquiry into an alleged offence, refused to answer a certain question *(or certain questions)* put to him touching the said alleged offence, and duly recorded, or having been called upon to produce any document has refused to produce such document, without alleging any just excuse for such refusal, and for his refusal has been ordered to be detained in custody for *(term of detention adjudged)*;

This is to authorise and require you to take the said *(name)* into custody, and him safely to keep in your custody for the period of days, unless in the meantime he shall consent to the examined and to answer the questions asked of him, or to produce the document called for from him, and on the last of the said days, or forthwith on such consent being known, to bring him before this Court to be dealt with according to law, returning this warrant with an endorsement certifying the manner of its execution.

Dated, this day of ,19 .
(Seal of the Court)

(Signature)

FORM NO.40

WARRANT OF COMMITMENT UNDER SENTENCE OF DEATH

(See section 366)

To the Officer in charge of the Jail at _____ .

WHEREAS at the Session held before me on the _____ day of _____, 19, (*name of prisoner*), the (*1st, 2nd, 3rd, as the case may be*) prisoner in case No. _____ of the Calendar for 19 at the said Session, was duly convicted of the offence of culpable homicide amounting to murder under section _____ of the Indian Penal Code, and sentenced to death, subject to the confirmation of the said sentence by the _____ Court, of _____

This is to authorise and require you to receive the said (*prisoner's name*) into your custody in the said Jail, together with this warrant, and him there safely to keep until you shall receive the further warrant or order of this Court, carrying into effect the order of the said Court.

Dated, this _____ day of _____, 19 .
(Seal of the Court)

(Signature)

FORM NO.41

WARRANT AFTER A COMMUTATION OF A SENTENCE

(See section 386)

To the Officer in charge of the Jail at _____ .

WHEREAS at a Session held on the _____ day of _____, 19____, (*name of prisoner*), the (*1st, 2nd, 3rd, as the case may be*) prisoner in case No. _____ of the Calendar for 19____ at the said Session, was convicted of the offence of _____, punishable under section _____ of the Indian Penal Code, and sentenced to _____, and was thereupon committed to your custody; and whereas by the order of the _____ Court of _____ (*a duplicate of which is hereunto annexed*) the punishment adjudged by the said sentence has been commuted to the punishment of imprisonment for life;

This is to authorise and require you safely to keep the said (*prisoner's name*) in your custody in the said Jail, as by law is required, until he shall be delivered over by you to the proper authority and custody for the purpose of his undergoing the punishment of imprisonment for life under the said order,

or

if the mitigated sentence is one of imprisonment, say, after the words "custody in the said Jail", "and there to carry into execution the punishment of imprisonment under the said order according to law".

Dated, this _____ day of _____, 19____ .
(*Seal of the Court*)

(*Signature*)

FORM NO.42

WARRANT OF EXECUTION OF A SENTENCE OF DEATH

(See section 414)

The Officer in charge of the Jail at _____ .

WHEREAS (*name of prisoner*), the (*1st , 2nd , 3rd, as the case may be*) prisoner in case No. _____ of the Calendar for 19 _____ at the Session held before me on the _____ day of _____, 19 _____, has been by a warrant of the Court, dated the _____ day of _____, committed to your custody under sentence of death; and whereas the order of the High Court at _____ confirming the said sentence has been received by this Court;

This is to authorise and require you to carry the said sentence into execution by causing the said _____ to be hanged by the neck until he be dead, at (time and place of execution), and to return this warrant to the Court with an endorsement certifying that the sentence has been executed.

Dated, this _____ day of _____, 19 _____ .
(*Seal of the Court*)

(*Signature*)

FORM NO.43

WARRANT TO LEVY A FINE BY ATTACHMENT AND SALE

(See section 421)

To *(name and designation of the police officer or other person or persons who is or are to execute the warrant)*.

WHEREAS *(name and description of the offender)* was on the _____ day of _____, 19____, convicted before me of the offence of *(mention the offence concisely)*, and sentenced to pay a fine of rupees _____; _____ and whereas the said *(name)*, although required to pay the said fine, has not paid the same or any part thereof;

This is to authorise and require you to attach any movable property belonging to the said *(name)*, which may be found within the district of _____; and, if within *(state the number of days or hours allowed)* next after such attachment the said sum shall not be paid *(or forthwith)*, to sell the movable property attached, or so much thereof as shall be sufficient to satisfy the said fine, returning this warrant, with an endorsement certifying what you have done under it, immediately upon its execution.

Dated, this _____ day of _____, 19 .
(Seal of the Court)

(Signature)

FORM NO.44

WARRANT FOR RECOVERY OF FINE

(See section 421)

To the Collector of the district of _____ .

WHEREAS (*name, address and description of the offender*) was on the _____ day of _____, 19____, convicted before me of the offence of (*mention the offence concisely*), and sentenced to pay a fine of rupees _____; and

WHEREAS the said (*name*), although required to pay the said fine, has not paid the same or any part thereof;

You are hereby authorised and requested to realise the amount of the said fine as arrears of land revenue from the movable or immovable property, or both, of the said (*name*) and to certify without delay what you may have done in pursuance of this order.

Dated, this _____ day of _____, 19____.
(*Seal of the Court*)

(*Signature*)

FORM NO.45

**BOND AND BAIL-BOND FOR ATTENDANCE BEFORE OFFICER IN CHARGE OF POLICE
STATION OR COURT**

[See sections 436, 437, 438 (3) and 441]

I, (*name*), of (*place*), having been arrested or detained without warrant by the Officer in charge of police station (*or having been brought before the Court of*), charged with the offence of , and required to give security for my attendance before such Officer or Court on condition that I shall attend such Officer or Court on every day on which any investigation or trial is held with regard to such charge, and in case of my making default herein, I bind myself to forfeit to Government the sum of rupees

Dated, this day of ,19 .

(*Signature*)

I hereby declare myself (*or we jointly and severally declare ourselves and each of us*) surety (*or sureties*) for the above said (*name*) that he shall attend the Officer in charge of police station or the Court of on every day on which any investigation into the charge is made or any trial on such charge is held, that he shall be, and appear, before such officer or Court for the purpose of such investigation or to answer the charge against him (*as the case may be*), and, in case of his making default herein, I hereby bind myself (*or we, hereby bind ourselves*) to forfeit to Government the sum of rupees

Dated, this day of ,19 .

(*Signature*)

FORM NO.46

WARRANT TO DISCHARGE A PERSON IMPRISONED ON FAILURE TO GIVE SECURITY

(See section 442)

To the Officer in charge of the Jail at

(or other officer in whose custody the person is)

WHEREAS *(name and description of prisoner)* was committed to your custody under warrant of this Court, dated the _____ day of _____, and has since with his surety *(or sureties)* duly executed a bond under section 441 of the Code of Criminal Procedure;

This is to authorise and require you forthwith to discharge the said *(name)* from your custody, unless he is liable to be detained for some other matter.

Dated, this _____ day of _____, 19 .
(Seal of the Court)

(Signature)
